

50/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

4

(DESTRUCTION OF RECORD RULES, 1990)

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E.P/M.A No.

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SECTION OFFICER (Judl.)

Shahin
26/10/17

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH:**

ORDERS SHEET

1. Original Application No. 212/06
 2. Misc Petition No. _____
 3. Contempt Petition No. _____
 4. Review Application No. _____

Applicant(s) V. Venkatesh Reddy

Respondant(s) U.O.I Goms

Advocate for the applicant(s) D.K. Das

Mr. R.S. Chandley

Mr. D. Donogh

Advocate for the Respondant(s) N.V.S. Counsel

K.N. Chandley, Mrs. R.S. Chandley
K. Pruthi

Notes of the Registry	Date	Order of the Tribunal
<p>Application is in form of Form F for Rs. 10/- Court Fee paid IPO/BD No. <u>266324567</u> Dated <u>19.6.06</u></p> <p><u>[Signature]</u> Dy. Registrar</p> <p><u>[Signature]</u></p> <p>Steps taken.</p> <p><u>[Signature]</u></p> <p>Notice not yet served on respondents' counsel.</p> <p><u>NS</u> <u>21.8.06</u></p> <p>Notice & order sent to D/section for issuing to resp. nos 1 to 10 by regd. A/D post. D/No-929 to 939 <u>10/8/06</u> DT= 8/9/06.</p>	<p>22.08.2006</p> <p>26.10.2006</p>	<p>Present: Hon'ble Sri K.V. Sachidanandan Vice-Chairman.</p> <p>Heard Mr D.K. Das, learned Counsel for the Applicant and Mr G. Baishya, learned Sr. C.G.S.C. for the Union of India.</p> <p>Issue notice to the Respondents. The Applicant will take steps for process for Respondent Nos. 5 to 10.</p> <p>Post on 26.10.2006.</p> <p><u>[Signature]</u> Vice-Chairman</p> <p>Present: Hon'ble Sri K.V. Sachidanandan Vice-Chairman.</p> <p>Await service report. Post on 20.11.2006. It is stated that notice has already been issued.</p> <p><u>[Signature]</u> Vice-Chairman</p>

O.A. No. 212/2006

24.10.06

Notice issued.
Service awaited
by

20.11.2006 Present: Hon'ble Sri K.V. Sachidanandan
Vice-Chairman.

The Applicant is presently working as Assistant Commissioner in the Navodaya Vidyalaya Samiti and he has challenged the seniority list. The Applicant submitted repeated representations to the respondents, which has not been settled, but the respondents settled the dispute mechanically. The Applicant has long away to go, if the seniority has been fixed.

Considering the issue involved, I am of the view that O.A. is to be admitted. Admit. Six weeks time is granted to file reply statement. Post on 09.01.2007.

Vice-Chairman

① Service report awaited.

20
17.11.06.

No. W/S has been filed

20
8.1.07.

/mb/

212

9.1.2007

Mr.D.K.Das, learned counsel for the applicant seeks for time to file rejoinder to the reply statement filed by the respondents. Let it be done. post on 9.2.2007.

Vice-Chairman

10.1.07

W/S filed by the Respondents.

21

No rejoinder has been filed.

bb

22
8.2.07.

9.2.2007

Post the matter on 1.3.2007. In the meantime Applicant shall file rejoinder.

Vice-Chairman

27-2-07

W/S filed 1-3.
No W/S from R. 4-10 (part heard)

102

/bb/

1.3.07. Rejoinder has not been file. Further time is granted to file rejoinder. Post the matter on 15.3.07.

Ce
Member

Vice-Chairman

lm

15.3.07.

Counsel for the applicant has submitted that pleadings are complete. Post the matter before the next available Division Bench.

A
Member

Vice-Chairman

lm

23.4.2007

Present: The Hon'ble Mr. G. Shanthappa
Member (J)

The Hon'ble Mr. G. Ray, Member (A)

Learned counsel for the Applicant Mr.D.K.Das and Mrs.R.S.Choudhury, learned counsel for the Respondents have filed their letters of adjournment.

The request of the learned counsel is considered and the case is adjourned.

Post before the next Division Bench.

[Signature]
Member (A)

[Signature]
Member (J)

/bb/

08.05.2008

None appears for the Applicant nor the Applicant is present. However, Mrs. M.Khound, advocate, is present in Court for representing the Respondents. On being mentioned on behalf of Mr.D.K.Das, learned counsel for the Applicant, this case stands adjourned and to be taken up on 16.05.2008.

[Signature]
(Khushiram)
Member(A)

[Signature]
(M.R.Mohanty)
Vice-Chairman

lm

13.3.07

Rejoinder submitted by Applicant, page contains 1 to 5.

[Signature]

Wls and rejoinder has been filed.

[Signature]
14.3.07.

The case is ready for hearing.

[Signature]
19.4.07.

The case is ready for hearing.
[Signature]
7.5.08.

The case is ready for hearing.

[Signature]
15.5.08.

Received on 27/5/08
M. Khound
for
R.S. Chowdhury, Adv.

16.05.2008


Heard Mr D.K. Das, learned Counsel appearing for the Applicant, and Mrs M. Khound, learned Counsel representing the lawyers appearing for the Respondent Organisation, and perused the materials on record.


For the reasons recorded separately, this O.A. is disposed of. No costs.

10.6.08

Copy of the
order sent to the
office for filing
the same to the
parties.
H

nkm


(Khushiram)
Member (A)


(M.R. Mohanty)
Vice-Chairman

15.1.09

Send vide
D/N 2797 to
2801 dt. 16.6.08.
H

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

.....

O.A.No.212 of 2006

DATE OF DECISION: 16.05.2008

Shri V. Venkata Reddy

.....Applicant(s)

Mr D.K. Das and Mr D. Duara

Advocate(s) for the
Applicant(s)

- Versus -

Union of India and others

Respondent(s)

Mr K.N. Choudhury, Mrs R.S. Choudhury,
Mr K. Barthakur and Mrs M. Khound.

Advocate(s) for the
Respondent(s)

CORAM:

THE HON'BLE SHRI MANORANJAN MOHANTY, VICE-CHAIRMAN
THE HON'BLE SHRI KHUSHIRAM, ADMINISTRATIVE MEMBER

1. Whether reporters of local newspapers may be allowed to see the Judgment? Yes/No[✓]
2. Whether to be referred to the Reporter or not? Yes/No[✓]
3. Whether to be forwarded for including in the Digest Being compiled at Jodhpur Bench and other Benches? Yes/No[✓]
4. Whether their Lordships wish to see the fair copy of the Judgment? Yes/No[✓]

Vice-Chairman/Member

2

**CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH**

Original Application No.212 of 2006

Date of Order: This the 16th day of May 2008

The Hon'ble Shri M.R. Mohanty, Vice-Chairman

The Hon'ble Shri Khushiram, Administrative Member

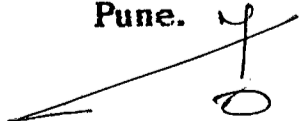
Shri V. Venkata Reddy,
S/o V. Vnkata Reddy (Late),
C/o Times of India, Rynjah,
Shillong-793164, Meghalaya.

.....Applicant

By Advocates Mr D.K. Das and Mr D. Duara.

- versus -

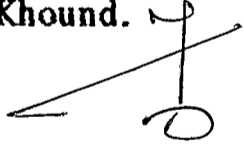
1. The Union of India, represented by the
Commissioner & Secretary to the Government of India,
Ministry of Human Resources Development,
A-39, Kailash Colony, New Delhi-110048.
2. Navodaya Vidyalaya Samiti
(An Autonomous Organisation of
Ministry of Human Resource & Development),
Represented by the Commissioner,
Indira Gandhi Stadium,
I.P. Estate, New Delhi-110002.
- 2A. The Deputy Commissioner (Personnel),
Navodaya Vidyalaya Samiti,
Admn. Block, IGI Stadium, IP Estate,
New Delhi-110002.
3. The Deputy Commissioner
Navodaya Vidyalaya Samiti,
Regional Office,
Nongrim Hills, Shillong,
Meghalaya-793003.
4. Sri S.N. Bhatt
Assistant Commissioner,
Regional Office,
Navodaya Vidyalaya Samiti,
Pune.



5. B.C.R. Mohanani
Assistant Commissioner,
Navodaya Vidyalaya Samiti,
Regional Office,
Bhopal.
6. Sri Akhilesh Bihari Bharadwaj
Assistant Commissioner,
Navodaya Vidyalaya Samiti,
Regional Office,
Shillong.
7. Sri Rakesh Kumar Kaushal
Assistant Commissioner,
Navodaya Vidyalaya Samiti,
Regional Office,
Jaipur.
8. Sri Tula Singh Dasila
Principal,
Shivpur Navodaya Vidyalaya,
P.O. Lohicha, Dist. Pilibhit,
U.P.-262001.
9. Dr P.C. Goswami
Principal,
Jawahar Navodaya Vidyalaya,
Muhadevpur, Lohit District,
Arunachal Pradesh-792105.
10. Dr Nagendra Nath Singh
Assistant Commissioner,
Navodaya Vidyalaya Samiti,
Regional Office,
Patna.

.....Respondents

By Advocates Mr K.N. Choudhury, Sr. Advocate,
Mrs R.S. Choudhury, Mr K. Barthakur and
Mrs M. Khound.



.....

3

ORDER (ORAL)

M.R. MOHANTY, VICE-CHAIRMAN

Heard Mr D.K. Das, learned Counsel appearing for the Applicant and Mrs M. Khound, learned Counsel representing the lawyers appearing for the Respondent Organisation and perused the materials placed on record.

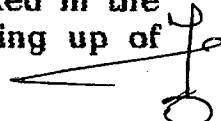
2. The Applicant came on deputation to Navodaya Vidyalaya Samiti (NVS for short) and, later, was absorbed in the services of the Samiti. It is stated by Mr D.K. Das, learned Counsel appearing for the Applicant, that for the reason of Clause 5 of the NVS Rules, the seniority of the Applicant should have been counted from the date he received equivalent post in his parent cadre. The said Clause 5 of the NVS Rules has been extracted in para IV.9 of the O.A.; which reads as under:

"Clause 5. FIXATION OF SENIORITY

The seniority of the person absorbed permanently in the NVS in the grade in which he is absorbed, shall be counted with effect from the date of his absorption in the Samiti. In case, however, such a person was already holding a post in the same or equivalent grade on regular basis in his parent department, he will be entitled to the benefits of such regular service in the grade for fixation of his seniority. In the later case the officer will be given seniority from:-

- the date from which he has been holding the post on deputation, or
- the date from which he has been appointed on regular basis to the same or equivalent grade in his parent department.
- Whichever is later.

The seniority fixed in the above manner will not, however, effect the regular promotions. The seniority fixed in the Samiti will, therefore, be operative only in filling up of



vacancies in the higher grade occurring after the date of absorption.

EXPLANATORY NOTE

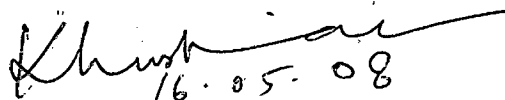
The crux of the rule is that the seniority of the person absorbed permanently in the Samiti will take effect from the date of his permanent absorption. There is, however, a relaxation for the person who was already holding the post in the same or equivalent grade in his parent department before coming over to the deputation post in the Samiti. In his case, his seniority will take effect from the date of his deputation in the Samiti. Similarly where a person has, subsequent to his coming on deputation to the Samiti, got regular promotion in the same or equivalent post in his parent department, his seniority in the post will be taken from the date of his such regular promotion to the post in his parent department, or the date of his deputation, whichever is later."

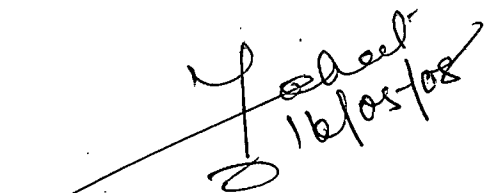
3. Raising the grievance to grant him seniority from an anterior date and to revise his position in the gradation list drawn by NVS, the Applicant apparently submitted representations repeatedly. However, when he was granted promotion to Assistant Commissioner, the prayer of the Applicant to refix his salary was turned down. Therefore, he has approached this Tribunal by way of filing the present O.A. under Section 19 of the Administrative Tribunals Act, 1985.

4. The respondents have filed a written statement contesting the case of the Applicant and by filing a rejoinder the Applicant has raised certain points; which, as per Mr D.K. Das, needs consideration of the NVS. In course of hearing Mr D.K. Das has made a prayer to ask the NVS to consider the grievance of the Applicant by keeping in mind the provisions of Rules of the NVS.

5. In the aforesaid premises, without entering into the merits of this matter, the case is disposed of with grant of liberty to the Applicant to represent his case in a properly constituted

representation to the Respondents/NVS. If any such representation is made by end of May 2008, then the respondents would do well in considering the same and grant necessary relief to the Applicant as due and admissible under the Rules.


16.05.08
(KHUSHIRAM)
ADMINISTRATIVEMEMBER


16/05/08
(M. R. MOHANTY)
VICE-CHAIRMAN

nkm

21 AUG 2006

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

O.A. No. 212 of 2006

Shri V. Venkata Reddy

.... Applicant

- VERSUS -

Union of India & Ors.

...Respondents.

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Filed by
Debasish Dnesa
Advocate

SYNOPSIS/LIST OF DATES

- 31.07.1980 The Applicant joined the Andhra Pradesh Residential Educational Institutions Society (Regd.) (hereinafter referred to as APREI in short) as Trained Graduate Teacher.
- 04.07.1988 The Navodaya Vidyalaya Samiti was pleased to offer the Applicant an appointment on deputation basis for a period of 3 years and accordingly, the Applicant joined at the post of Principal on 19.07.1988.
(ANNEXURE – B, Pg. 16)
- 18.05.1989 The APREI Society vide its Order dated 18.05.1989 was pleased to promote the Applicant to the post of Principal from the post of PGT w.e.f. 21.10.1988.
(ANNEXURE – C, Pg. 18)
- 21.06.1990 &
20.09.1990 The Navodaya Vidyalaya Samiti proposed to absorb the Applicant permanently the post of Principal w.e.f. 01.07.1990 and the same was accordingly done vide Office Order dated 20.09.1990.
(ANNEXURE – D & E, Pg.19&20)
- 20.10.1992 The seniority list of officers in the grade of Principal as on 31.12.1991 was published by the Navodaya Vidyalaya Samiti and the name of the Applicant figured at Sl. No. 109. However, the names of the Respondent Nos. 4 to 10 along with several others figured above the name of the Applicant despite the fact that they had been confirmed/absorbed in the Samiti subsequent to the absorption of the Applicant.
(ANNEXURE – F, Pg.21)
- 27.10.1992 &
07.11.1992 The Applicant, being aggrieved by such impugned fixation of seniority, immediately represented to the authorities and sought for clarification.
(ANNEXURE – G & G-1, Pg.28&29)
- Rules for
Absorption The Navodaya Vidyalaya Samiti Rules with regard to absorption categorically lay down that the seniority of a person would take effect from the date of his permanent absorption in the Samiti. However, if the person is already holding a post in an equivalent grade in his parent department before coming to deputation, the seniority will take effect from the date of such deputation OR if the person gets regular promotion in the same or

equivalent post in his parent department after coming on deputation, his seniority will take effect from the date of such regular promotion to the post in his department.

(ANNEXURE – H, Pg. 31)

30.10.1999 &
04.10.2000

The Applicant once again submitted a representation to the authorities for fixation of his seniority w.e.f. 21.10.1988, i.e., the date from which he got promotion in his parent department to the post of Principal. However, no response was forthcoming.

(ANNEXURE – I-1 & I-2, Pg.36&39)

21.04.2003

The Navodaya Vidyalaya Samiti forwarded a tentative seniority list of Principals as on 01.04.2003 and accordingly, asked for corrections, if any, from the incumbents. In the said impugned tentative seniority list a “deemed date of absorption” was taken with regard to almost 18 Principals, although it was categorically mentioned that they had been absorbed in the Samiti subsequent to the absorption date of the Applicant. And accordingly, the names of such 18 persons, which included Respondent Nos. 4 to 10, were placed above the Applicant in the said seniority list.

(ANNEXURE – J, Pg.42)

07.05.2003

The Applicant immediately submitted a representation against the said impugned tentative seniority list.

(ANNEXURE – K, Pg.46)

03.11.2003

The Navodaya Vidyalaya Samiti (for the first time) informed the Applicant through this impugned letter that his representation dated 07.05.2003 could not be acceded to and as such, the same stands rejected.

(ANNEXURE – L, Pg. 50)

19.11.2003

The Respondent authorities, after rejecting the claim of the Applicant, without actually addressing his grievances, published the final seniority list of Principals as on 01.04.2003. As such, names of the Respondent Nos. 4 to 10 remained above the Applicant despite the fact that his date of absorption in the samiti was earlier to the said Respondents.

(ANNEXURE – M, Pg. 51)

19.04.2005

The Applicant once again submitted a detailed and comprehensive representation against the impugned action of the authorities of wrongly fixing his seniority.

(ANNEXURE – N, Pg. 54)

1.08.2005 &
08.08.2005

The Respondent authorities vide Office Order dated 22.07.2005 were pleased to promote the Applicant to the post of Assistant Commissioner and accordingly, the Applicant was released on 01.08.2005 and he joined at his new place of posting at Regional Office, Shillong on 08.08.2005.

(ANNEXURE – O-1 & O-2, Pg.62&63)

31.08.2005

The Navodaya Vidyalaya Samiti held a Grievance Redressal meeting and vide impugned Order dated 31.08.2005 enclosed a list wherein it was mentioned against the name of the Applicant that the grievance had been settled and the Applicant had been promoted as Assistant Commissioner. The Applicant humbly states that the said impugned Order completely violates the rights guaranteed to him by the Constitution of India, in as much as, the contention of the Applicant has never been addressed by the Respondent authorities in its proper perspective, besides the fact his promotion was not as a consequence of his grievance being settled.

(ANNEXURE – P, Pg. 64)

19.07.2006

The Applicant, after receiving the impugned Order dated 31.08.2005 on 17.03.2006, immediately represented to the authorities stating that his grievance has not been settled and merely promoting him to the post of Assistant Commissioner does not amount to re-fixation his seniority.

(ANNEXURE – Q, Pg.69)

Hence, the instant application.



**IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI**

(An Application under Section 19 of the Administrative Tribunals
Act, 1985.)

ORIGINAL APPLICATION NO. 212-12006

BETWEEN

Sri V. Venkata Reddy,
Son of V. Venkata Reddy (Late)
C/O Times of India, Rynjah,
Shillong – 793164, Meghalaya..

APPLICANT

-AND -

1. The Union of India,
Represented by the
Commissioner & Secretary to the Govt. of India
Ministry of Human Resource Development.
A-39, Kailash Colony, New Delhi-110048
2. Navodaya Vidyalaya Samiti,
(An Autonomous Organisation of Ministry of
Human Resource & Development)
Represented by the Commissioner,
Indira Gandhi Stadium,
I. P. Estate, New Delhi - 110002
- 2A. The Deputy Commissioner (Personnel),
Navodaya Vidyalaya Samiti,
Admn. Block, IGI Stadium, IP Estate,
New Delhi-110002.
3. The Deputy Commissioner,
Navodaya Vidyalaya Samiti, Regional Office,
Nongrim Hills, Shillong,
Meghalaya – 793003
4. Sri S. N. Bhatt,
Assistant Commissioner,
Regional Office, Navodaya Vidyalaya Samiti,
Pune.
5. B.C.R. Mohanani,
Assistant Commissioner,
Navodaya Vidyalaya Samiti, Regional Office,
Bhopal.
6. Sri Akhilesh Bihari Bharadwaj,
Assistant Commissioner,
Navodaya Vidyalaya Samiti, Regional Office,
Shillong.

15
FILED BY: THE APPLICANT
THROUGH: Debasish Duara.
18.08.2006
**DEBASISH DUARA
ADVOCATE**

Vke

7. Sri Rakesh Kumar Kaushal,
Assistant Commissioner,
Navodaya Vidyalaya Samiti, Regional Office,
Jaipur.
8. Sri Tula Singh Dasila,
Principal,
Shivpur Navodaya Vidyalaya,
P.O. Lohicha, Dist. Pilibhit,
U.P. - 262001
9. Dr. P.C. Goswami,
Principal,
Jawahar Navodaya Vidyalaya,
Mahadevpur, Lohit District,
Arunachal Pradesh - 792105
10. Dr. Nagendra Nath Singh,
Assistant Commissioner,
Navodaya Vidyalaya Samiti, Regional Office,
Patna.

... **RESPONDENTS.**

(The Respondent Nos. 4 to 10 may be served through the Respondent No. 2)

DETAILS OF THE APPLICATION

I. **PARTICULARS OF ORDERS AGAINST WHICH THIS APPLICATION IS MADE:**

The instant application has been preferred against the impugned action of the Respondent authorities of not addressing the grievances of the Applicant with regard to his 'Seniority' and consequent promotion, which has been fixed below his juniors, despite having represented on several occasions. Through this application, the Applicant further challenges the impugned order dated 31.08.2005 issued under Memo No. F. No. 1-152 (Grievance) NVS (HR)/2005-06 by the Deputy Commissioner, (H.R.) wherein it has been stated that the grievance of the Applicant has been settled consequent to his promotion to the post of Assistant Commissioner.

II. **JURISDICTION OF THE TRIBUNAL:**

The Applicant declares that the subject matter of the application is well within the jurisdiction of this Hon'ble Tribunal.

III. **LIMITATION:**

The Applicant further declares that this application is filed within the limitation period prescribed under Section 21 of the Administrative Tribunals Act, 1985.

IV. **FACTS OF THE CASE:**

Vee

- IV.1 That, the Applicant is a citizen of India and is a permanent resident of Hyderabad in the State of Andhra Pradesh and as such is entitled to all the rights, privileges and protection guaranteed to the citizens of India under the Constitution of India and the laws framed thereunder.
- IV.2 That, the Applicant, who is a Post Graduate in Telugu and also holds a Master of Education degree in first class, was initially appointed as a Trained Graduate Teacher in the Andhra Pradesh Residential Educational Institutions Society (Registered) (hereinafter referred to as APREI in short) in the year 1980 and accordingly the Applicant joined and discharged his service there since 31.07.1980.
- IV.3 That, subsequently the Applicant also rendered Administrative Services in the APREI from 31.10.1984 to 18.07.1988. While the Applicant was rendering his services thus, the Navodaya Vidyalaya Samiti (hereinafter referred to as NVS in short) vide letter under Memo No. F.1-44/88 _ NVS dated 04.07.1988, was pleased to offer the Applicant an appointment on deputation basis for a period of 3 (three) years. Accordingly, the Applicant accepted the said offer and joined as a deputationist in the NVS on 19.07.1988 and was posted at Navodaya Vidyalaya Peddapuram, East Godavari district, Andhra Pradesh.

Copy of a Certificate dated 07.04.1990 issued by the Secretary, APREI with regard to the service period of the Applicant and a copy of the Appointment order on deputation basis dated 04.07.1988 are annexed herewith and marked as **ANNEXURE-A & B** respectively.

- IV.4 That, the Applicant deems it pertinent to mention herein that the APREI Society is an autonomous body in the Andhra Pradesh Government under the Chairmanship of the Hon'ble Education Minister, Government of Andhra Pradesh. It is further pertinent to mention herein that while the Applicant was on deputation to the Navodaya Vidyalaya Samiti from July, 1988, the parent organization of the Applicant, i.e. the APREI Society, vide an Order issued under Memo No. Proc.Rc. No. 9/A1-2/88 dated 18.05.1989 was pleased to promote the Applicant to the post of Principal from the post of PGT with effect from 21.10.1988. Be it stated herein that a copy of the said Order dated 18.05.1989 was duly communicated to the Respondent authorities herein for their information.

A copy of the said order dated 18.05.1989 issued by the Secretary, APREI Society is annexed herewith and marked as **ANNEXURE-C**.

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IV.5 That, the NVS being satisfied with the services of the Applicant, vide a memorandum issued under No. 3-II (5)/90-NVS (Esstt) dated 21.06.1990 proposed the Applicant to be absorbed permanently in the post of Principal in NVS with effect from 01.07.1990. The Applicant was accordingly requested to intimate his willingness or otherwise to be absorbed in the Samiti. The Applicant subsequently intimated his willingness to be absorbed in the Samiti and the Deputy Director, Administration vide Office order under Memo No. 3-1(5)/90-NVS (Esstt) dated 20.09.1990 was pleased to inform the Applicant that consequent upon his resignation in his parent department the Applicant was absorbed permanently in the Samiti in the post of Principal with effect from 01.07.1990. Be it stated herein that the said order categorically mentioned about the fact that the Applicant had submitted his resignation from the post of *Principal* held by him in his parent department.

Copies of the said orders dated 21.06.1990 and 20.09.1990 are annexed herewith and marked as **ANNEXURE- D & E** respectively.

IV.6 That, in the year 1992 a seniority list of officers in the Grade of Principal as on 31.12.1991 in the NVS was published and was circulated vide Memo No. 8-2/91-NVS (ESTT) dated 20.10.1992. The name of the Applicant in the said list figured at Sl. No. 109 and it was categorically stated that the date of absorption/confirmation of the Applicant in the Samiti was 01.07.1990. However, to the utter shock and surprise of the Applicant, the names of several persons who had been confirmed/absorbed in the Samiti subsequent to the Applicant, figured above his name in the said seniority list. Be it stated herein that the name of the Respondent No. 4 was at Sl. No. 31, Respondent No. 5 figured at Sl. No. 48, Respondent No. 6 at Sl. No. 94, Respondent No. 7 at Sl. No. 97, Respondent No. 8 at Sl. No. 100, Respondent No. 9 at Sl. No. 103 and Respondent No. 10 at Sl. No. 104, while the Applicant's name figured at Sl. No. 109. A bare glance at the said seniority list so published clearly revealed that the date of absorption of the said persons in the Samiti was subsequent to the absorption of the Applicant.

A copy of the said seniority list in the grade of Principal as on 31.12.1991 is annexed herewith and marked as **ANNEXURE - F.**

IV.7 That, being highly aggrieved by such impugned fixation of seniority in the Grade of Principal, the Applicant immediately thereafter approached the authorities by a representation for clarifying the Rules with regard to absorption in the Samiti and the consequent fixation of seniority. The Applicant further sought clarifications regarding the position with regard to the Direct Recruits.

A copy of the said representation dated 27.10.1992 of the Applicant is annexed herewith and marked as **ANNEXURE – G.**

IV.8 That, however, no positive response was forthcoming from the Respondents. Accordingly, the Applicant once again gave another representation dated 07.11.1992 stating, inter-alia, his grievances vis-a-vis the seniority of the Respondent Nos. 4 to 10 as well as the impugned fixation of his seniority with effect from 01.07.1990.

A copy of the said representation dated 07.11.1992 is annexed herewith and marked as **ANNEXURE – G 1.**

IV.9 That, the Applicant deems it pertinent to mention at this stage that the NVS follows certain Rules with regard to Absorption of Deputationists from different institutions into the Samiti. Clause 5 of the said Rules deals with fixation of seniority, which is reproduced herein below:

“Clause 5. FIXATION OF SENIORITY.

The seniority of the person absorbed permanently in the NVS in the grade in which he is absorbed, shall be counted with effect from the date of his absorption in the Samiti. In case, however, such a person was already holding a post in the same or equivalent grade on regular basis in his parent department, he will be entitled to the benefits of such regular service in the grade for fixation of his seniority. In the later case the officer will be given seniority from :-

- the date from which he has been holding the post on deputation, or
- the date from which he has been appointed on regular basis to the same or equivalent grade in his parent department.
- Whichever is later.

The seniority fixed in the above manner will not, however, effect the regular promotions. The seniority fixed in the Samiti will, therefore, be operative only in filling up of vacancies in the higher grade occurring after the date of absorption.

EXPLANATORY NOTE

The crux of the rule is that the seniority of the person absorbed permanently in the Samiti will take effect from the date of his permanent absorption. There is, however, a relaxation for the person who was already holding the post in the

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same or equivalent grade in his parent department before coming over to the deputation post in the Samiti. In his case, his seniority will take effect from the date of his deputation in the Samiti. Similarly where a person has, subsequent to his coming on deputation to the Samiti, got regular promotion in the same or equivalent post in his parent department, his seniority in the post will be taken from the date of his such regular promotion to the post in his parent department, or the date of his deputation, whichever is later."

A copy of the said Rules is annexed herewith and marked as ANNEXURE-H.

IV.10 That, a bare perusal at the said Rules with regard to fixation of seniority makes it evident that the General Rule which applies is that seniority of a person absorbed permanently in a Samiti will take effect from the date of his permanent absorption. However, there is a relaxation in the said Rule for persons who were already holding the post in the same or equivalent grade in their parent departments before coming over to the deputation post, in which case the seniority will take effect from the date of his deputation in the Samiti. Similarly, where a person has got regular promotion in the same or equivalent post in his parent department, subsequent to his coming on deputation to the Samiti, the seniority will be fixed from the date of his such regular promotion to the post in his parent department, or the date of his deputation, whichever is later. Hence, the contentions of the Applicant before the Respondent authorities, considering the facts and circumstances that had been narrated herein above, was that although the Applicant had joined the NVS with effect from 19.07.1988, the date of his promotion to the post of Principal in his parent organization was 21.10.1988. As such, the Applicant's seniority ought to have been fixed as per the later date, i.e. 21.10.1988.

IV.11 That, the Applicant states that despite several representations made in this regard by the Applicant, the authorities did not take any measures to redress his grievances. The Applicant continued to render his services as Principal in Jawahar Navodaya Vidyalaya, Nizamnagar in the district of Nizamabad in Andhra Pradesh to the best of his abilities. However, the Applicant continued to represent the authorities in the hope of getting his seniority fixed over and above that of his juniors. Two such representations were given by the Applicant vide his letters dated 30.10.1999 and 04.10.2000.

Copies of the said representations dated 30.10.1999 and 04.10.2000 are annexed herewith and marked as ANNEXURE-I-1 & I-2 respectively.

IV.12 That, subsequently in the year 2003 the Deputy Commissioner of NVS, Hyderabad region vide his letter under memo No. 1-180/NVS (HR)/2002/9646 dated 21.04.2003 forwarded a tentative seniority list of Principals and thereby requested the incumbents

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to submit their representation/objections, if any. It is pertinent to mention herein that in the said tentative seniority list of Principals as on 01.04.2003, under the Remarks column with regard to several incumbents, the noting "deemed absorption from 01.05.89" was made. It is not understood as to on what basis such deemed absorption was made with regard to almost 18 Principals. In the said seniority list the Applicant was once again placed at serial No. 109 and the names of Respondent Nos. 4 to 10 appeared above the Applicant. The Respondent No. 4 was placed at Sl. No. 31 and despite the categorical recording of his date of absorption in the department on 01.05.1991, in Remarks column it was mentioned that "deemed absorption from 01.05.1989. Promoted." Similarly, with regard to the Respondent No. 5 who was placed at Sl. No. 48 despite a categorical recording to the effect that the date of absorption of the Respondent No. 5 in the Samiti was 01.07.1991, a deemed absorption date with effect from 01.05.1989 was mentioned in the Remarks column. With regard to the Respondent Nos. 6 to 10, it is stated that although their dates of joining in the Samiti as direct recruits was subsequent to that of the Applicant, however, in the said seniority list they were placed above the Applicant at Sl. Nos. 94, 97, 100, 102, 103 respectively. The position of the Applicant vis-a-vis the Respondent Nos. 4 to 10 are tabulated herein below:

Sl. No.	Respondent No.	Name	Sl.No. in Seniority list	Date of joining	Date of probation/absorption
1.	6	A. B. Bharadwaj	94	12.7.1990	
2	7.	R. K. Kaushal	97	26.7.1990	25.7.1992
3.	8	T. S. Dasila	100	2.11.1990	1.5.1993
4.	9	P. C. Goswami	102	28.6.1990	27.6.1992
5.	10.	Dr. N. N. Singh	103	15.11.1990	16.6.1995
6.	Applicant	V. V. Reddy	109	04.07.1988	01.07.1990

A relevant portion of the said Tentative Seniority list of Principals as on 01.04.2003 along with the covering letter dated 21.04.2003 is annexed herewith and marked as **ANNEXURE - J.**

IV.13 That, immediately thereafter, the Applicant submitted his representation on 07.05.2003 against the said tentative seniority list stating, inter-alia, that 16 (sixteen) juniors had been deemed to be absorbed with effect from 01.05.1989, which was in complete violation of the relevant rules. The Applicant further stated the fact that certain Principals who were not even on the rolls of the Samiti on the date when the Applicant was absorbed, i.e. 01.07.1990, had been placed above the Applicant in the said list.

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A copy of the said representation dated 07.05.2003 is annexed herewith and marked as **ANNEXURE - K.**

IV.14 That, despite the series of representations made by the Applicant, no positive response was forthcoming from the authorities. Subsequent to the publishing of the final seniority list of Principals as on 01.04.2003, the Deputy Director (Personnel), NVS Headquarters vide letter under memo No. 1-22/02-NVS (Pers) dated 03.11.2003 informed the Applicant that the representation dated 07.05.2003 stands disposed of as rejected. It was further stated that no further correspondence in the matter would be entertained. Be it stated herein that no clarification was given with regard to any of the points so raised by the Applicant.

A copy of the impugned letter dated 03.11.2003 is annexed herewith and marked as **ANNEXURE - L**

IV.15 That, the Respondent authorities published a final seniority list of Principals as on 01.04.2003 vide letter under memo No. 1-180/NVS (HR)/2002/5913 dated 19.11.2003. The seniority position of the Applicant vis-a-vis the Respondent Nos. 4 to 10 in the said final seniority list is tabulated herein below for convenience.

Sl. No.	Respondent No.	Name	Sl.No. in Seniority list	Date of joining on regular basis
1.	4	S. N. Bhatt	Promoted as Asstt. Commissioner. Hence removed from list of Principal	
2	5	B.C.R. Mohanani		
3.	6	A.B. Bharadwaj		12.07.1990
4.	7	R. K. Kaushal	14	26.07.1990
5.	8	T. S. Dasila	17	02.11.1990
6.	9	P.C. Goswami	18	28.06.1990
7.	10	N. N. Singh	19	15.11.1990
8.	Applicant	V. V. Reddy	22	01.07.1990

A copy of the relevant portion of the final seniority list as on 01.04.2003 is annexed herewith and marked as **ANNEXURE - M**

IV.16 That, however, the Respondent authorities did not consider the grievance of the Applicant and the Applicant on 19.04.2005 once again submitted a detailed and comprehensive representation against the deemed absorption of several Principals with effect from 01.05.1989 as well as the seniority position of the Respondent Nos. 6 to 10

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and the basis on which they have been placed ahead of the Applicant despite the fact that they had not even joined the Samiti on the date on which the Applicant was absorbed, i.e. with effect from 01.07.1990. The Applicant further deems it pertinent to mention herein that so far as the Respondent Nos. 4 and 5 are concerned, although their "deemed date of absorption" has been taken as 01.05.1989, however, till the year 1991-92 their Leave Salary Compensation and Pension Contribution (LSCPC) was being paid by the borrowing Department (NVS) to their respective parent department, which clearly reveals the fact that their substantive post was being maintained in their respective parent department.

A copy of the said representation dated 19.04.2005 is annexed herewith and marked as **ANNEXURE - N.**

IV.17 That, however, without addressing the grievance of the Applicant, the Respondent authorities vide Office Order under memo No. 2-13/2004-NVS (Estt-II) dated 22.07.2005 were pleased to promote the Applicant to the post of Assistant Commissioner and accordingly, vide Order dated 01.08.2005, the Deputy Commissioner, NVS, Hyderabad region was pleased to direct the Applicant to hand over the charge of Principal and join at his new place of posting at Regional Office, Shillong. The Applicant accordingly joined at the NVS, Shillong with effect from 08.08.2005 and has been rendering his services to the satisfaction of all concerned.

Copies of the Orders dated 01.08.2005 and joining report dated 08.08.2005 are annexed herewith and marked as **ANNEXURE - O-1 & O-2** respectively.

IV.18 That, subsequently a Grievance Redressal Meeting was allegedly held on 10.06.2005 as well as 31.08.2005 by the Navodaya Vidyalaya Samiti in order to settle the individual grievances of the various employees. Vide Office Order under memo No. 1-152 (Grievance)/NVS (HR)/2005-06 dated 31.08.2005, a list of the names of the employees as well as nature of grievance and the status of action taken, was enclosed for information of the concerned employee. Be it stated herein that the said Grievance Redressal list was received by the Applicant very recently and to the utter shock of the Applicant, against the name of the Applicant the nature of grievance shown was "representing regarding seniority in the list of Principals", and in the status of action taken it was mentioned "Settled. Promoted as Assistant Commissioner."

A copy of the said impugned Order dated 31.08.2005, which was received by the Applicant

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only on 17.03.2006, is annexed herewith and marked as ANNEXURE – P.

IV.19 That, being highly aggrieved by such action of the Respondent authorities of not having considered his grievance with regard to the correct fixation of seniority, and the impugned finding to the effect that the same has been settled due to Applicant's promotion to the post of Assistant Commissioner, the Applicant once again represented before the authorities vide his letter dated 19.07.2006. However, no action has been taken on this regard by the authorities concerned and hence, the Applicant has approached this Hon'ble Tribunal by way of this Original Application.

A copy of the representation dated 19.07.2006 is annexed herewith and marked as ANNEXURE – Q.

V. GROUND FOR RELIEF/S WITH LEGAL PROVISIONS:

V.1 For that, the impugned action of the Respondent authorities of not considering and appreciating the fixation of seniority of the Applicant correctly, is highly unjust, unfair, illegal, arbitrary and malafide and hence not sustainable in the eye of law.

V.2 For that, the impugned orders dated 03.11.2003 and 31.08.2005 have been passed in a most mechanical manner without any application of mind to the relevant factors. The authorities have in a most malafide and whimsical manner refused to even address the grievance of the Applicant with regard to his fixation of seniority over and above that of the Private Respondents.

V.3 For that, the Respondent authorities have given a complete go by to the relevant Rules being followed in the NVS with regard to absorption and subsequent fixation of seniority. A bare glance at the relevant Rules makes it evident that the seniority of the Applicant ought to have been fixed from the date from which he got regular promotion in the post of Principal in his parent department, i.e. from 21.10.1988. Had this been done, the Applicant's seniority would have been fixed over and above the Respondent Nos. 4 to 10. The same not having been done by the Respondents, has resulted in grave prejudice being caused to the Applicant with regard to his seniority. Hence, this Hon'ble Tribunal in exercise of its powers may be pleased to intervene in the matter and grant appropriate relief to the Applicant.

V.4 For that, the authorities have in a most biased and arbitrary manner, fixed the seniority of the Respondent Nos. 4 and 5, over and above the Applicant, by giving them the benefit of a "Deemed Absorption with effect from 01.05.1989", which is completely contrary and violative of the Rules being followed with regard to absorption in the

Samiti as well as principles of Service Jurisprudence. The bare glance of the said tentative seniority list of the Principals (**Annexure-J**) clearly reveals that the actual dates of absorption of the Respondent Nos. 4 and 5 in Samiti was *subsequent* to the date absorption of the Applicant. Hence, the impugned action of the Respondent authorities of giving the Respondent Nos. 4 and 5 undue benefits for collateral purposes, smacks of malafide and as such, such action is liable to be interfered with by this Hon'ble Tribunal.

- V.5 For that, the Respondent Nos. 6 to 10 had joined the NVS as direct recruits in the year 1990, subsequent to the absorption of the Applicant in the Samiti on 01.07.1990 and as such, it is evident that the said Respondent Nos. 6 to 10 were not even on the rolls of the Samiti when the Applicant was absorbed. However, in a most illegal and arbitrary fashion, the said Respondent Nos. 6 to 10 have been placed above the Applicant in the seniority list. As such, the same, besides being discriminatory, is highly shocking to judicial conscience and has resulted in clear violation of Articles 14 and 16 of the Constitution of India in addition to being totally opposed to the settled principles of Service Jurisprudence.
- V.6 For that, the authorities in a most malafide and illegal manner have taken a deemed date of absorption with regard to the Respondent Nos. 4 and 5 as 01.05.1989 whereas their actual dates of absorption in the Samiti were 01.05.1991 and 01.07.1991 respectively. Such deemed absorption being totally contrary to the prevalent Rules and in complete violation of the same, ought to be declared void ab-initio, since the same has not been done under any authority of law. The Respondents have acted in a most high-handed manner and there has been a colourable exercise of powers to benefit certain blue-eyed persons, which is highly discriminatory and arbitrary. The same is accordingly liable to be interfered with by this Hon'ble Tribunal, for the ends of justice to be met.
- V.7 For that, the fact that the Leave Salary Compensation and Pension Contribution (LSCPC) of the Respondent Nos. 4 and 5, was being paid by the borrowing department (i.e. the NVS) to their respective parent department till the year 1991-92, clearly reveals that the said persons had not been absorbed/confirmed on regular basis in the NVS till 1991-92. As such, placing them above the Applicant in the seniority list of Principals was illegal and contrary to the relevant rules. The same has caused grave prejudice to the Applicant.
- V.8 For that, the anomalies committed by the respondents in not fixing his seniority over and above his Juniors, despite several representations having been filed by him, cannot be allowed to be continued. The Hon'ble Apex Court in a catena of decisions has held that promotion and seniority are continuing grievances and accordingly delay cannot be a ground for rejecting such claim. As such it was incumbent upon the authorities to have

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fairly considered the claim of the Applicant as per the relevant Rules. The same not having been done by the Authorities has resulted in grave prejudice being caused to the Applicant.

- V.9 For that, in any view of the matter, the actions of the Respondent authorities being illegal, arbitrary, malafide and capricious, the Applicant is entitled to be granted all the reliefs as prayed for, by this Hon'ble Tribunal.

VI. DETAILS OF REMEDIES EXHAUSTED:

That the applicant declares that he has no other alternative and efficacious remedy available to him except by way of this instant application.

VII. MATTERS NOT PREVIOUSLY FILED OR PENDING BEFORE ANY OTHER COURT:

That the applicant declares that no such writ petition or suit has been filed regarding the matter in respect of which this application has been made, before any Court or any other authority or any other Bench of the Tribunal nor any such application, writ petition or suit is pending before any of them.

VIII. RELIEFS SOUGHT FOR:

Under the facts and circumstances narrated herein above, the Applicant prays that this Hon'ble Tribunal may be pleased to admit this application, call for the records and issue a notice on the Respondents to show cause as to why the reliefs sought for in this application should not be granted and upon hearing the parties and on perusal of the records, be pleased to grant the following reliefs:

- VIII.1 That, the Hon'ble Tribunal be pleased to set aside / quash the impugned Order dated 31.08.2005 issued by the Deputy Commissioner (H.R.) under memo No. 1-152 (Grievance)/NVS (HR)/2005-06 in so far as it relates to the Applicant, and further be pleased to direct the Respondent authorities to forthwith consider the case of the Applicant for re-fixation of his seniority over and above his juniors, particularly with respect to the Respondent Nos. 4 to 10.
- VIII.2 That, the Respondent authorities may be directed to make necessary corrections in the seniority lost of Principals (now Assistant Commissioners) by re-fixing the seniority of the Applicant over and above the Respondent Nos. 4 to 10 and accordingly grant his all consequential benefits of such seniority, to which the Applicant may be entitled to.
- VIII.3 Costs of the Application.
- VIII.4 Any other relief or reliefs to which the applicant is entitled to, under the facts and circumstances of the case as may be deemed fit and proper by this Hon'ble Tribunal.

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IX. INTERIM RELIEF PRAYED FOR :

During the pendency of the Application, the Applicant prays for the following interim relief:

- IX.1 That, the Hon'ble Tribunal may be pleased to direct the Respondents that the pendency of this Application shall not be a bar for the authorities to consider/address the grievance of the Applicant in its true perspective and accordingly dispose of his representations by re-fixing his seniority.

X. PARTICULARS OF THE IPO.

- | | | |
|-------------------|---|----------------|
| i. I.P.O. NO. | : | 2602 324567 |
| ii. Date of Issue | : | 19-6-06 |
| iii. Issued from | : | C.P.O. Aulundi |
| iv. Payable at | : | C.P.O. |

XI. DETAILS OF ENCLOSURES:

As stated in the Index.

VERIFICATION

I, Shri V. Venkata Reddy, son of Late V. Venkata Reddy, aged about 53 years, C/O Times of India, Rynjah, Shillong – 793164, Meghalaya, do hereby solemnly affirm and verify that I am the Applicant in the instant application and as such, I am fully conversant with the facts and circumstances of the case. The statements made in Paragraphs- I, II, III, IV. 1 to IV. 8, IV. 10, to IV. 15, IV. 16 (partly), IV. 17 to IV. 19, V to VI are true to my knowledge and those made in Paragraphs- IV. 9, IV. 16 (partly), being matters of records are true to my information derived therefrom, which I believe to be true and those made in paragraphs V- are true to my legal advice and I have not suppressed any material fact.

And I sign this verification on this 18th day of August, 2006 at Guwahati.



SIGNATURE OF THE APPLICANT

Andhra Pradesh Residential Educational Institutions Society (Regd.)

5-8-591, Kandara Complex, Behind Govt. High School, Chaderghat (Old)
Abids, HYDERABAD-500 001

Chairman: Smt. Samanthakamani, Hon'ble Minister For Education, GURUKUL
Vice-Chairman: Dr. R.V. Vaidhyanatha Ayyar, I.A.S., Office: 234598
Principal Secretary to Govt., Education Department. Phone Resi. ; 220802

Secretary: Sri B.Konda Reddy, M.A., M.Ed.,

Lr. No.

Date 7-4-1990.

C E R T I F I C A T E

This is to certify that Sri V.Venkata Reddy, has been working in the service of A.P.R.E.I.Society(Regd) since ~~30-11-1982~~ ³¹⁻⁰⁷⁻¹⁹⁸⁰ and he has worked as Special Officer (against the post of Principal) at A.P.Residential School, Seethampeta, Srikakulam District, during the period from 31-10-1984 to 18-7-1988.

[Signature]
SECRETARY,
A.P. Residential Educational
Institutions Society (Regd)
HYDERABAD-500 001

Certified to be true copy.

[Signature]

NAVODAYA VIDYALAYA SAMITI
 MINISTRY OF HUMAN RESOURCE DEVELOPMENT
 (DEPARTMENT OF EDUCATION)
 PALIKA PLACE, R.K.ASHRAM MARG
NEW DELHI 110001

NO. F.1_44/88_NVS

DATED : 4 JUL 1988

To,
 The Secretary
 A.P.R.E.I. Society (Rgd)
 Kandara Complex
 Hyderabad

Sub : Appointment to the post of Principals in the Navodaya Vidyalaya Samiti on transfer/deputation basis - offer of appointment.

Sir,

I am directed to inform you that on the basis of the recommendations of the Selection Committee for the post of Principals, Navodaya Vidyalaya Samiti the under mentioned official has been selected for the appointment to the post of Principal in the Navodaya Vidyalaya Samiti, in the scale of pay of Rs.3000_100_3500_125_4500/-:

<u>Sl No</u>	<u>Name/Designation</u>	<u>Name of the Institution</u>
1.	Vennapusa Venkatareddy Special Officer	A.P. Residential School

The appointment will be on transfer/deputation basis for a period of 3 years in the first instance. He will also be entitled to draw dearness and other allowance at the rate admissible under and subject to the conditions laid down in the rules and orders governing the grant of such allowances in force from time to time. The general terms and conditions of deputation on foreign service are enclosed.

The terms and conditions of the appointment will be as follows:

- i) The appointment will on transfer or deputation initially for a period of 3 years with a possibility of permanent absorption.
- ii) The appointment will be subject to the condition that his lien will be kept for a period of 3 years on the post held by him presently in your organisation and he will be taken back on or before the expiry of the normal deputation period of 3 years.
- iii) The Samiti reserves the right of accepting or rejecting retention of his service on permanent basis after or before the expiry of the deputation period.

Certified to be true copy.

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- iv) Pay while on deputation will be governed in accordance with the instruction contained in the Ministry of Finance O.M. NO.10(24)/E.III/60 dated 4th May, 1961 as amended from time to time.
- v) He will have the option to draw his grade pay plus deputation duty allowance in accordance with the prevailing rules or to have the pay fixed in the scale of pay of the post subject to the instructions/restrictions mentioned in the Department of Personnel and Training O.M. No. 6/30/86/Estt (Pay II) dated the 9th December, 1986 and Department of Personnel and Administrative Reforms O.M. No. 1/4/84 Estt. (Pay II) dated the 26th December, 1984.
- vi) Other conditions of service will be governed by relevant rules and orders in force in the Samiti from time to time.
- vii) Though the present posting will be as under but subject to exigencies of work he will liable to be posted any where in India during the period of deputation:

<u>Name of the Vidyalaya</u>	<u>District</u>	<u>State</u>
NV Peddauram	East Godwari	A.P.

It is requested that the concerned official may be informed accordingly and in case he/she is willing to accept this offer, he/she may be relieved from his/her duties immediately with the direction to report for duty to the Deputy Director, Navodaya Vidyalaya Samiti's Regional Office at The Deputy Director, Navodaya Vidhyalaya Samiti, 36 Sarvasukhi Colony West Maredpalli Secunderabad 793001 positively by 25/7/88 for appointment as Principal in the Navodaya Vidyalaya Samiti on deputation basis failing which this offer would be treated as cancelled. A specimen performa for relieving order is also enclosed for ready reference.

Yours faithfully,

S.A.
 (J.N. SHARMA)
 DY. DIRECTOR (ADMN.)

COPY TO :

- 1. District Magisterate, East Godawari A.P.
- 2. Deputy Director, NVS, Secunderabad
- 3. ✓ Shri Vennapusa Venkatareddy Special Officer A.P. Residential School Seethampeta A.P. 532443
- 4. I.F.A., NVS, New Delhi
- 5. Office Order File
- 6. Personal File.

M.P.
 (J.N. SHARMA)
 DY. DIRECTOR (ADMN.)

PROCEEDINGS OF THE SECRETARY: APREI SOCIETY (REGD) HYDERABAD.

Proc.Rc.No.9/A1-2/88,

dated:18-5-1989.

Sub:- Estt-APREI Society (Regd), Hyderabad - Promotion to the post of Principal from the post of P.G.T. - Sri V.Venkata Reddy, on deputation to Navodaya Vidyalaya Samithi - Paper Promotion - Orders - Issued.

Ref:- 1) Representation from the incumbent dated 10.4.89.
2) Proceedings of the D.P.C. dated 16.9.1988.

--:oOo:--

Sri V.Venkata Reddy, formerly Special Officer, A.P.R. School (Boys), Seethampeta, and now working as Principal, Navodaya Vidyalaya, Peddapuram, East Godavari District, is temporarily promoted as Principal of Residential School in the Time Scale of Rs.1980-80-2780-90-3500 on paper, w.e.f. 21-10-1988

Receipt of the Proceedings should be acknowledged.

Sd/-T.Venkateswara Rao,
for Secretary.

To

✓ Sri V.Venkata Reddy,
Principal,
Navodaya Vidyalaya,
Peddapuram,
East Godavari Dist
(formerly Spl.Officer, APR School, Seethampeta, Srikakulam district)

Copy forwarded to the Dy. Director, Navodaya Vidyalaya Samithi, Sarvamukhi Colony, Hyderabad, for information.

Copy to A/c. Section of this Office for information.

Copy to the Spl.Officer, APRS, Seethampeta, for information.

/ t.c.f.b.o. /

P.R. Sree
SUPERINTENDENT

Cnr*

27/5/89

Certified to be true copy.

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NAVODAYA VIDYALAYA SAMITI
Ministry of Human Resource Development
(Deptt. of Education)
A-39, Kailash Colony, New Delhi-110048

No. 3-1(5)/90-NVS(Estt)

Dated: 21.6.90

MEMORANDUM

Shri V. Venkata Reddy, Principal, Navodaya Vidyalaya, Peddapuram, Distt. East Godawari, Andhra Pradesh, on deputation basis with Navodaya Vidyalaya Samiti is hereby informed that he is proposed to be absorbed permanently in Navodaya Vidyalaya Samiti in the post of Principal with effect from 1.7.1990. His permanent absorption in the Samiti's service will be governed by the absorption rules adopted by the Executive Committee of the Samiti on 4th July, 1989 (copy enclosed).

Shri V. Venkata Reddy is requested to intimate the Samiti immediately, in any case not later than 30.6.90 about his willingness or otherwise to be absorbed in the Samiti in accordance with the permanent absorption rules of the Samiti. If he is so willing, he should tender his resignation with effect from 1.7.1990 (FN) in the attached proforma, in triplicate, from the post held by him in his parent department and send the same to the Samiti for its onward transmission to his parent department for acceptance.

S. S. Gauri
(S. S. GAURI)
Deputy Director(P)

Shri V. Venkata Reddy,
Principal,
Navodaya Vidyalaya,
Peddapuram, Distt. East Godawari,
Andhra Pradesh.

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ANNEXURE - E 35

NAVODAYA VIDYALAYA SAMITI
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DEPARTMENT OF EDUCATION)
A-39, Kailash Colony, New Delhi-110048

F.No. 3-1(5)/90-NVS(Estt)

Dated: 20.9.90

OFFICE ORDER

Consequent upon the acceptance of technical resignation submitted by Shri V.Venkata Reddy from the post of Principal held by him in his parent organisation i.e. APREI Society (R), Hyderabad vide their letter Rc No. 24/A1-2/C1-2/SC-90 dated 31.08.90, Shri V.Venkata Reddy, Principal, Navodaya Vidyalaya, Distt. East Godavari, Andhra Pradesh is absorbed permanently in the Samiti on the post of Principal w.e.f. 1.7.90 on the terms and conditions contained in the Permanent Absorption Rules of the Samiti.

(Dr. S.K. Narang)
Deputy Director (Admn)

Sh. V.Venkata Reddy,
Principal,
Navodaya Vidyalaya,
Distt. East Godavari,
Andhra Pradesh.

:- He is requested to forward his pay particulars in the enclosed proforma for getting his pay fixed on absorption. He is also requested to forward the CPF nomination in the prescribed proforma enclosed, in duplicate, for allotment of CPF number in the Samiti.

25/9/90



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ANNEXURE - F 36

NAVCDAYA VIDYALAYA SAMITI

BENEFICIARY LIST OF OFFICERS IN THE GRADE OF PRINCIPAL AS ON 31.12.1991

Sl. NO.	NAME OF THE OFFICER	SC/ST	EDUCATIONAL QUALIFICATION	DATE OF BIRTH	DATE OF APPOINT TO THE GRADE	DATE OF CONF./AD.	REMARKS
1.	C.C. JAIN		M.A. (HIS), M.ED.	(19-10-39)	05-12-86 (DEP)	01-05-89	PROMOTED AS AD WEF 21.6.91 REFUSED PROMOTION
2.	M.K. SIMH		M.A. (HINDI) (EMB) M.ED., LL.B.	(16-03-34)	24-10-86 (DEP)	01-05-89	PROVISIONAL. ADSORPTION ORDER NOT YET ISSUED. PROMOTED AS AD WEF 21.6.91. REFUSED PROMOTION
3.	R.A. SINGH		E/S, M.ED.	(30-07-39)	31-10-86 (DEP)	01-05-91	PROVISIONAL. ADSORPTION ORDER NOT YET ISSUED.
4.	P.B. KANWAL		M.SC. (PHY), M.ED.	06-07-45	15-12-86 (DEP)	01-05-89	
5.	PIEM SINGH	SC	M.A. (ECO) (GEO) M.ED	01.01.46	14.11.86 (DEP)	01-05-89	PROMOTED AS AD WEF 8.7.91 ON PROVISIONAL BASIS.
6.	H.N.S. RAW		M.SC. (MATHS), B.ED.	7.12.47	22.10.86 (DEP)	01-05-89	PROMOTED AS AD WEF 12.7.91 ON PROVISIONAL BASIS.
7.	MUKUL M. SHARMA		M.A. (HIS), M.ED.	30-06-47	26-10-86 (DEP)	01-06-90	
8.	MUKESH		M.SC. (PHY), M.ED.	25-03-52	24-01-87 (DEP)	01-05-89	
9.	R. SARAN		M.SC. (MATHS), B.ED.	(16-12-37)	19-12-86 (DEP)	01-05-89	PROMOTED AS AD WEF 30-07-91 ON PROVISIONAL BASIS.
10.	S.P. MEHTA		M.A. (POL. SC.), M.ED.	(15-03-31)	05-11-86 (DEP)	01-05-89	
11.	S.K. VADEJRA		M.SC (MATHS), B.ED.	(06-04-40)	22-12-86 (DEP)	01-05-89	
12.	SHRIMUKHYA PRASAD		M.SC (PHY), B.ED.	(28-07-41)	21-10-86 (DEP)	01-05-89	
13.	H.Y.P. SHAN		M.SC (PHY), DIP. IN EDUCATION	07-05-33	19-12-86 (DEP)	01-05-89	PROMOTED AS AD WEF 9.8.91 ON PROVISIONAL BASIS. REFERED ON 31.5.93.
14.	VD TRIPATHI		(CHEM), B.ED.	12-07-47	11-11-86 (DEP)	01-05-91	
15.	S.C. PATH		M (HINDI), B.ED.	07-10-44	17-11-86 (DEP)	01-05-91	PROVISIONAL. ADSORPTION ORDER NOT YET ISSUED.
16.	U.H. JHA		M.A., B.T.	(08-05-42)	23-12-86 (DEP)	01-05-91	
17.	D. RANVA REDDY		M.A. (POL. SC), M.ED.	(01-04-40)	10-03-87 (DEP)	01-05-89	
18.	A.K. SHUKLA		M.A. (EMO), B.ED. NOTE.	17-03-53	21-03-87 (DEP)	01-05-89	
19.	M. SELVARAJ		M.A. (TAMIL), M.ED.	(05-07-37)	20-03-87 (DEP)	01-05-89	

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SL. NO.	NAME OF THE OFFICER	BC/ST	EDUCATIONAL QUALIFICATION	DATE OF BIRTH	DATE OF APPOINT TO THE GRADE	DATE OF CON. /AD.	REMARKS
20.	A.D. GEORGE		M.SC(DOT), B.ED.	17-03-48	14-08-87(DEP)	01-05-89	
21.	A KRISHNA PILLAI		M.A.(HINDI), M.ED.	19-04-48	09-11-87(DEP)	01-05-89	
22.	P.L.H. MURTHY		M.A. () M.ED.	01-07-34	21-08-87(DEP)	01-05-89	RETIRED W.E.F. 31.10.98.
23.	K.B. PRASAD		MA(POL.SC), M.ED. M.PHIL.	01-07-39	07-07-87(DEP)	01-05-91	PROVISIONAL. ABSORPTION ORDER NOT YET ISSUED.
24.	A. MADHUSUDANA RAO		M.SC(BOT), B.ED.	02-10-47	21-08-87(DEP)	01-05-89	
25.	VS RAVI		M.SC(BOT), B.ED.	15-07-49	22-08-87(DEP)	01-05-89	
26.	VIJAY KUMAR SIVASIRI		M.A.(SANS), M.A. (HINDI), B.ED.	15.10.39	28.10.87(DEP)	01.07.91	PROVISIONAL. ABSORPTION ORDER NOT YET ISSUED.
27.	C. JAYAKUMAR REDDY		MA(POL.SC), M.ED.	08-03-42	25-08-87(DEP)	01-05-89	
28.	A.P. TRIVEDI		M.A(HINDI), B.ED, L.D., D.D.(MBA)	10-11-46	19-08-87(DEP)	01-05-89	
29.	E. GUDURAVATHAN MAIDU		M.SC.(CHEM), M.ED.	01.07.49	07.07.87(DEP)	01.07.91	
30.	B.V. REDDANA		M.SC(CHEM), M.ED.	17-04-51	21-08-87(DEP)	01-05-89	
31.	S.N. DIXIT		MA(POL.SC), B.ED.	21-12-35	20-08-87(DEP)	01-05-91	
32.	LALJI SHARMA		M.SC(CHEM), B.ED.	15-11-43	01-01-88(DEP)	01-05-90	
33.	SRI. H.P. SHYAMALA		M.SC(MATH), M.ED.	13-08-48	26-08-87(DEP)	01-05-89	
34.	H.K.B. GAOUD		M.A(HINDI) & (ENG) M.ED.	01-07-39	21-08-87(DEP)	01-05-89	
35.	S.K. KULSHRESTHA		M.SC. (MATH), M.ED.	05.11.42	26.08.87(DEP)	01.06.91	PROVISIONAL. ABSORPTION ORDER NOT YET ISSUED.
36.	B.V. BESHAWRI		M.A.(HIST.), B.ED.	18.03.40	21.08.87(DEP)	01.07.91	PROVISIONAL ABSORPTION ORDER NOT YET ISSUED.
37.	R.P. SRIVASTAVA		M.A.(HIST), B.ED.	23-02-42	21-10-87(DEP)	01-05-89	
38.	INDER JEET SHARMA		M.A.(MATH), B.ED.	05.01.44	29.09.87(DEP)	01.07.91	
39.	DURESH KUMAR		M.A.(ENG), B.ED.	05-05-55	01-10-87(DEP)	01-05-89	
40.	M.P. DUTTA		M. SC(CHEM), M.ED.	02-02-37	12-08-87(DEP)	01-05-89	
41.	B.R. BRAJAN		MA(ECO), M.ED.	03.07.42	17.10.87(M(DP))	01-07-90	

NAME OF THE OFFICER	SC/ST	EDUCATIONAL QUALIFICATION	DATE OF BIRTH	DATE OF APPOINT TO THE GRADE	DATE OF CONF./AD.	REMARKS
42. V. MOESIAKVA PUNJ		M.SC.(CHEM), B.ED.	30.03.50	21.08.87(DEF)	01.05.89	
43. B.T. VALINDE		M.SC(CHEM), B.ED.	26-03-41	03-09-87(DEF)	01-05-89	
44. B.R. BATHARA		M.SC(MATHS), B.ED.	16-09-42	03-09-87(DEF)	01-05-89	PROVISIONAL ABSORPTION ORDER NOT YET ISSUED.
45. H.K. DIXIT		M.A.(HIS), M.A. (E.L.), M.ED.	01-10-39	22-08-87(DEF)	01-05-89	PROVISIONAL ABSORPTION ORDER NOT YET ISSUED.
46. BANGU DEO PANDAYA		M.A.(ENG), DIP	26.01.38	05.10.87(DEF)	01.07.91	PROVISIONAL ABSORPTION ORDER NOT YET ISSUED.
47. SMT. CHANDRA PRADHA PUNJ		M.A.(POL.SCI), M.ED.	28.04.39	09.09.87(MN) (DEF)	01.07.91	PROVISIONAL ABSORPTION ORDER NOT YET ISSUED.
48. D.C.R. MURKHWI		M.SC.(MATHS), M.ED.	29.10.46	07.11.87(DEF)	01.07.91	
49. H.C. GUPTA		M.SC.(BOT), B.ED.	18.06.48	11.11.87(DEF)	01.05.89	
50. S.K. DAVID		M.SC(CHEM), B.ED.	05-11-32	22-08-87(DEF)	01-05-89	
51. DR. INDIRA KUMAR		M.A.(PSY), M.ED. B.P.	11.10.37	21.08.87(MN)	01.07.91	PROVISIONAL ABSORPTION ORDER NOT YET ISSUED.
52. VINOD SHYKAR SINGH		M.A.(SANS), B.ED.	25-01-50	05-05-89	04.05.92	
53. BACHHA SINGH		M.SC(BOT)MATHIST M.ED.	15-07-52	16-01-90	15.01.92	
54. KRISHAN KUMAR GOEL		M.SC(MATHS), B.ED.	09-11-49	06-06-89	05.06.92	
55. DIVYAT SINGH CHAUHAN		M.A.(MATHS), M.ED.	04-03-43	03-06-89	04.06.92	
56. DRUPHI VEENA DAKSHIN		M.A.(MATHS), M.ED.	04-02-53	12-06-89	13.06.92	
57. KRISHAN CHAND SINGH		M.(SANSKRIT), M.ED.	15-03-51	05-05-89	04.05.92	
58. SATYA HANAKSHI VEJAN		M.SC(MATH), B.ED.	16-10-40	21-06-89	20-06-91	
59. KRISHAN LAL NARAY		M.SC(MATH), M.ED.	20-08-49	31-05-89	30-05-91	
JASWANT BIKKI KANAK		M.(PUNJABI), M.ED.	15-06-43	06-06-89		
61. BIKKI PRASAD PANDAY		M.(SANS), LT	08-03-45	14-06-89	13-06-91	DISCIPLINED FROM SERVICE H.E.F. 17.06.93.

SL. NO.	NAME OF THE OFFICER	SC/ST	EDUCATIONAL QUALIFICATION	DATE OF BIRTH	DATE OF APPOINT TO THE GRADE	DATE OF CONF./AD.	REMARKS
62.	HIRSHAL BIKHAI SAGOO		MA(MATHS), M.ED.	24-03-45	14-06-87	13.06.92	
63.	MOHAMMAD KALEEM		MA(HINDI), LT	13-01-54	24-07-87	23.07.92	
64.	BIRENDRA SINGH BIALLA		(ZOO), B.ED.	29.10.48	01-06-87	01.06.92	
65.	N.K. BIALLA		M.SC(CHEM), M.ED. LLB	30-07-53	05-05-87	04-07-91	
66.	YOGESH PRASAD BIRNOL		M.SC.(MATHS), B.ED.	03.10.40	15.06.87	14.06.92	
67.	IAJESH CHAND MISHRA		M.SC(CHEM), B.ED	22-05-46	01-07-87	30.06.92	
68.	DR.VED PRAKASH PALIWAL		MA(HINDI, LT), B.T PH.D.	30-06-44	15-06-87	14.06.92	
69.	K.A. MATHEN		MA(HINDI), B.ED.	04-08-46	05-07-87	04.07.92	
70.	IAJESH CHAND MISHRA		MA(ECO), B.ED.	17-02-47	27-06-87	28-06-91	
71.	CHANDRA DIXIT PATIL		M.SC(CHEM), B.ED.	15-12-42	05-05-87	04-05-91	
72.	KRISHITI CHANDRA DAS		MA(POL.SC), B.ED.	22-11-52	15-06-87	14.06.92	
73.	KANESHWAR MARDAL		M.SC(MATHS), B.ED.	22-10-41	15-06-87	14.06.92	
74.	DINESH KUMAR MISHRA		M.SC(CHEM), MA(ECO), B.ED.	13-06-41	01-07-87	30-06-91	
75.	CHAND SINGH		M.SC(CHEM), MA(PHY), ECO), M.ED. PHD	07-01-52	01-07-87	02.07.92	
76.	DEVI PRASAD SINGH		M.SC(MATHS), M.ED.	20-06-51	01-07-87	30.06.92	
77.	SMT.MADHUVATI RAO		M.A.(HINDI), B.ED.	28.03.40	12.06.87	11-12-92	
78.	RAJWARSINA REDDY DURDIPATI		M.SC(MATHS), B.ED.	01-07-47	01-06-87	31-05-91	
79.	PREM CHAND SHUKLA		MA(HINDI), B.ED.	01-07-47	04-07-87	03-07-91	
80.	K.D. DOPHTHAI		M.SC(MATHS), M.ED.	13-11-48	14-06-87	13.06.91	
81.	V.R. PATIL		MA(HINDI), M.ED. PUNTE	17-02-51	01-07-87	30.06.92	
82.	M.P.M. SATYA KUMAR		M.SC(ZOO), M.ED	23-07-49	14-06-87	13.06.92	

Sl. No.	Name of the Officer	SC/ST	Educational Qualification	Date of Birth	Date of Appntn to the Grade	Date of Conf./AB.	Remarks
83.	D.N. UPADHYA		MA(GEO), D.ED.	01-01-40	01-07-87	-	DISCHARGED FROM SERVICE W.E.F. 31.03.93.
84.	VSR MURTHY DINAKAR		MA(TELEGR), M.ED.	01-07-54	22-06-87	21.06.92	
85.	BALAKRISHNARAO RUPAKA		MA(POL.SC), M.ED.	01-06-44	31-07-87	30.07.92	
86.	V.V.B. CHALAPATHI RAO		M.A.(ECO), M.ED.	23.06.40	03.03.87	-	
87.	SIDDHIMATHI TRIPATHI		M.A.(GEOG), B.ED.	28.03.37	21.06.87	20.06.92	
88.	BADAGOPAN KUNDAKURUM		MA(POL.SC), B.ED., LL.B.	24-10-51	28-08-87	27-08-91	
89.	M.C. DEBMITANI		MA(ENG), M.ED.	03-10-47	06-10-87	05.10.91	RESIGNED W.E.F. 20.03.93.
90.	MAHABANAYAN VENKATARAMAN		MA(ECO), B.ED.	16-04-42	06-06-70	05.06.92	
91.	CHIDAMBATHI SIVASWATHI REDDY		M.SC(GEOLOGY), B.ED.	01-07-44	07-06-70	06.06.92	
92.	GEORGE JOSEPH		MA(ENG), D.ED.	03-10-45	11-07-90	10.07.92	
93.	R. SREENIVASAN		MA(GEO), M.ED.	03-04-52	04-06-90	03.06.92	
94.	ANILKESH BHOWMI (ANVADWAJ)		M.SC(CHEM), B.ED.	13-11-54	12-07-90	11.07.92	
95.	NIRMAL KISHORE ANJAST		M.SC(CHEM), B.ED.	01-10-48	19-06-90	18.06.92	
96.	ASHOK KUMAR SHUKLA		M.SC(DOT), M.ED.	01-03-54	01-06-90	30.03.92	
97.	RAJESH KUMAR KAUSHAL		MA(PSY), M.ED., M.PHIL.(ED)	13-10-53	26-07-90	25.07.92	
98.	B. DAYANITHA REDDY		MA(HIST), MA(POL.SC) B.ED.	30-03-44	25-05-90	24.05.92	
99.	K. VASUDEWAN		MA(ENG.LIT), B.ED.	08-03-45	30-06-90	29.06.92	
100.	TULA SINGH DASILA		MA(GEOG), B.ED.	01-03-47	02-11-90	01-05-93	
101.	DR. CHANDRA MOHAN		MA(PHIL), LT(SCI), M.SC(ORG.CHEM)	04-07-43	17-06-90	18.06.92	
102.	IRAKASHI CHANDRA GOSWAMI		M.SC(DOT), M.ED.	01-04-50	01-06-90	27.06.92	
103.	DR. INDENDRA NATH SINGH		M.SC(CHEM), B.ED., Ph.D.	05-02-51	13-11-90	-	DISCHARGED FROM SERVICE W.E.F. 30.06.93.
104.	DR. NAVAYANMALI SOMNATH GOSWAMI	ST	MA(SANS), M.ED., Ph.D.	09-03-39	20-07-90	19.07.92	

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SL. NO.	NAME OF THE OFFICER	SC/ST	EDUCATIONAL QUALIFICATION	DATE OF BIRTH	DATE OF APPOINT TO THE GRADE	DATE OF CONF./AB.	REMARKS
105.	ANIL KUMAR SHARMA	H	M.SC(ZOO), B.ED.	15-08-46	27-06-90	26-06-93	
106.	HARSHARAN SINGH		M.A.(ECO), M.ED	17-08-51	01-05-90		
107.	D.HAZARIKA		M.SC(MATHS), B.ED.	01.01.53	04.01.88(DEP)	01.05.89	
108.	DINESH CHANDRA SHARMA		MA(HINDI), MA(SANS)	25-04-41	15-01-88(CEP)	01-05-90	
107.	V VEJATA REDDY		MA(TELEGU), M.ED.	01-06-53	17-07-88(CEP)	01-07-90	
110.	THAKUR K D PRASAD SHARMA		MA(ENGL), DIP. IN EDN.	21-01-41	11-07-88(CEP)	11-07-90	
111	DR. SHYAMU MATHUR JIN		MA(SANS/HINDI) B.ED., Ph.D.	01-09-44	11-07-88(CEP)	11-07-90	
112.	V.S. JOSEPH		MA(ENGL), M.ED., PGTE	16-03-46	16-07-88(CEP)	16-07-90	
113	P. CHANDRASEKHAR		M.SC(DOT), M.ED	12.08.52	01.08.88(CEP)	01.05.89	SUBJECT TO THE DECISION ON HIS REPRESENTATION.
114.	B DOKRYANAN		M.SC(MATH), B.ED.	05-07-50	08-09-88(CEP)	07-09-90	
115.	UMARU SHARMA		MA(HIST), D.ED.	01-02-46	24-08-88(CEP)	23-08-90	
116.	U VELU		MA(MATH), D.ED.	(14-05-39)	12-10-88(CEP)	11-10-90	
117.	BALAJI RAM B HALDE	SC	M.SC(ZOO), B.ED.	17-07-55	20-11-90	-	RESIGNED W.E.F. 27.11.92.
118.	GANGA PRASAD VIKAL	SC	MA(HINDI), LT.	01-07-46	14-12-90	13-12-92	
119.	BYRANU LAL	SC	MA(HIST), D.ED.	07-07-48	17-12-90	16-12-92	
120.	KANCHHU BIRKH	SC	MA(POL.SCI), MA(HIST) D.ED.	15-12-47	25-02-91	24-02-93	
121.	OM PRAKASH SAGAR	SC	M.SC(MATH), B.ED.	04-07-51	03-12-90	02-12-92	
122.	PK BHASKARAYYA		MA(HINDI)(SANS), D.ED	23-08-51	27-10-88(CEP)	26-10-90	
123.	KP MATARAJA PILLAI		M.A.(ENGLIT), D.ED.	16.05.47	20.12.88(CEP)	19.12.90	
124.	MULLICK HABIB GURAN		M.SC.(AGRI.), M.ED. DIP IN SC. EDN.	01.01.38	02.07.88(CEP)	01.07.91	REAPPOINTED W.E.F. 16.03.97
125.	BYRANU LAL MEHTA		M.COM., D.ED.	15.12.90	11.08.88(CEP)	01.07.91	
126.	KALI KRISHNA MAKERLITEE		M.SC(MAT.), D.ED.	17.01.52	20.10.88(CEP)	01.07.91	RESIGNED W.E.F. 07.06.93.

Sl. No.	NAME OF THE OFFICER	SC/ST	EDUCATIONAL QUALIFICATION	DATE OF BIRTH	DATE OF APPOINT TO THE GRADE	DATE OF CONF./AB.	REMARKS
127.	DR. JAGAT MANMATH SINGH		M.A.(DEO), M.D., M.ED. LL.B.	03.01.51	26.07.88(DEP)	01.07.91	PROVISIONAL. ADSORPTION ORDER NOT YET ISSUED.
128.	M.M. JURELI		M.OC., D.ED.	03.02.46	23.02.87(DEP)	01.07.91	
129.	MAHENDR DARYAWAN		M.A. (DEO), M.ED.	24.12.45	20.12.88(DEP)	01.07.91	
130.	ANIL PRATAP VERMA		M.A. (DEO), M.ED. M. PHIL.	30.07.38	06.07.88(DEP)	01.07.91	
131.	HEM KANTI SINGH		M.A. (HINDI), D.T.	01.05.43	19.02.88(DEP)	01.07.91	
132.	RAMESH ANANDRAO DALVI		M.A. (HIST), M. M.ED, LL.B.	07.02.38	23.07.88(DEP)	01.07.91	
133.	AJMAL HAQUE KHAN		M. SC., B.ED.	24.07.44	11.03.88(DEP)	01.07.91	
134.	SRI. KRISHNA SHARMA		M.A., B.ED.	07.11.42	22.07.88(DEP)	01.07.91	
135.	SRI. G. BHANUJI KURVI		M.A. (TEL.), B.ED.	05.06.50	15.12.88(DEP)	01.07.91	
136.	DAYA SINGH		M.A. (DEO), M.ED.	11.03.47	30.01.87(DEP)	01.07.91	PROVISIONAL. ADSORPTION ORDER NOT YET ISSUED.
137.	A.K. TIWARI		M.A. (DEO.), B.ED.	03.12.32	22.10.88(DEP)	01.07.91	
138.	V.L. DALASURANATHAN		M. SC (MATH), M.ED.	07.12.49	21.04.88(DEP)	01.07.91	PROVISIONAL. ADSORPTION ORDER NOT YET ISSUED.
139.	S.P. SINGH		M.A. (HINDI) M. (ENS)	01.07.40	17.11.87(AN) (DEP)	01.07.91	
140.	SHIVKANT DHIVEDI		M. SC. (CHEM), B.ED.	01.02.48	27.08.87(DEP)	01.07.91	

जवाहर नवोदय विद्यालय, पेदापुरम,

पूर्व गोदावरी, आंध्रप्रदेश - 533 437

(मानव संसाधन विकास मंत्रालय,

भारत सरकार, शिक्षा विभाग)



Grams : NAVSAM

ANNEXURE - G

Phone : 354

Jawahar Navodaya Vidyalaya
PEDDAPURAM

East Godavari Dist. Andhra Pradesh-533 437
(Ministry of Human Resource Development,
Govt. of India, Dept. of Education)

Ref. No: F.6-1/JNVP/92-93/ (117)

Date: 27-10-92.

To

Sri S.S.Gauri
Deputy Director (P)
Navodaya Vidyalaya Samiti
A-39, Kailash Colony
NEW DELHI - 110 048.

Sir,

SUB: JNVP-Fixation of Seniority in the Cadre
of Principals-Clarification-Requested--
Regarding.

REF: F.No.8-2/91-NVS(ESTT), dt. 20-10-92.

@@@

With the subject cited above, I, V.Venkata Reddy, Principal, Jawahar Navodaya Vidyalaya, Peddapuram, East Godavari District, Andhra Pradesh, wish to bring to your kind notice the following few lines.

I joined in Navodaya Vidyalaya Samiti as Principal on deputation basis on 19-07-1988. Prior to this appointment I worked as Special Officer in the post of Principal in Andhra Pradesh Educational Institution Society (since 31-10-1984) which is an autonomous Organisation in Andhra Pradesh Government. I was permanently absorbed in Navodaya Vidyalaya Samiti, with effect from 01-07-1990. Clarification may be given for the following points:

1. Whether Service rendered on Deputation period counts for Seniority or not.
2. As per the Seniority list served vide reference cited it seems Date of Appointment to the post on Regular Basis is taken as the date for counting Seniority in the case of Direct Recruitées, Is it correct?
3. Even, if it is ~~show~~ the serial numbers 76, 78, 81, 84 and 87 have joined after 01-07-1990 (i.e., the date of permanent absorption of mine) But the above serial no. candidates are placed prior to my name s.no.93. The serial numbers 76, 78, 81, 84 & 87 are not on the rolls of Navodaya Vidyalaya Samiti as Principals on 01-07-90 (i.e., the date of my absorption)

If the Rule permits the criteria for fixation of Seniority may kindly be explained.

Thanking you, Sir,

Yours faithfully,

V. Venkata Reddy
(V.VENKATA REDDY)
PRINCIPAL

Principal

Jawahar Navodaya Vidyalaya
Peddapuram, E.G.D., (A.P.)

Certified to be true copy.

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जवहर नवोदय विद्यालय, पेदापुरम.

Grams : NAVSAM

ANNEXURE - 91
Phone : 354



Jawahar Navodaya Vidyalaya
PEDDAPURAM

East Godavari Dist. Andhra Pradesh-533 437
(Ministry of Human Resource Development,
Govt. of India, Dept. of Education)

पूर्व गोदावरी, आंध्रप्रदेश - 533 437

(मानव संसाधन विकास मन्त्रालय,

भारत सरकार, शिक्षा विभाग)

Ref. No: F.6-1/JNVP/92-93/474

Date : 07.11.1992.

By Registered Post.

To

Sri S.S.Gauri,
Deputy Director (P),
Navodaya Vidyalaya Samiti,
A-39, Kailash Colony,
NEW DELHI - 110 048

Sir,

SUB: Jawahar Navodaya Vidyalaya, Peddapuram -
Fixation of Seniority List of Officers in
the Cadre of Principals - Clarification -
Requested - Regarding.

REF: (1) F.8-2/91-NVS (ESTT), Dated 20.10.1992.

(2) F.NO.6-1/JNVP/92-93/447, Dt.27.10.92.

(3) Permanent Absorption Rule No.5

(4) F.NO.1-15/91-NVS (Admn.), Dt.18.04.92.

@@@@@

In continuation of my letter cited under refer-
ence (2) above, I wish to state that it is given in
the Permanent Absorption Rules Under Rule No.5 'Fixa-
tion of Seniority' that "In case of Employees already
holding a Post in the same or equivalent grade on re-
gular basis in their Parent Department they will be
entitled to the benefits of such regular service in
the grade for fixation of his seniority. In the later
case the officer will be given seniority from:-

(1) The date from which he has been holding the
Post on Deputation Or

(2) The date from which he has been appointed
on regular basis to the same Or equivalent
Grade in his Parent Department

Whichever is later

The same was clearly explained in the explanatory
note and the same was circulated as Office Order vide
reference (4) above.

In this connection, I am to state that I was
appointed in my Parent Organisation as (1) Special
Officer in the Post of Principal and joined as Special
Officer on 31.10.84. (2) Appointed as Principal on
Deputation in Navodaya Vidyalaya Samiti and joined on
19.07.88 in Navodaya Vidyalaya Samiti as Principal.
(3) Promoted as Principal in the Parent Department w.e.f.
21.10.88.

Despatched

474

3.11.92

3/11/92

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Hence as I was holding administrative Post since 31.10.84 in my Parent Organisation, I may be given Seniority from the date of joining in Navodaya Vidyalaya Samiti on 19.07.88. Even if the Special Officer Post which I held in my Parent Organisation is not considered as equivalent post, the date of my promotion to the post of Principal in my Parent Organisation i.e. 21.10.88 may be taken for considering Seniority.

~~... A.P.R.E.I. Society ...~~
Thanking You, Sir,

Yours faithfully,

(Signature)
(V.VENKATA REDDY)

PRINCIPAL

Principal

Jawahar Navodaya Vidyalaya

Paddapuram, E.G.D.I. (A.P.)

- Encl: (1) Joining Report as Principal
(2) Forwarding letter of Principal's Joining Report
(3) Copy of a letter 'Appointed as Special Officer in Parent Department' (A.P.R.E.I. Society, Hyderabad)
(4) Copy of a letter 'Promoted as Principal from the Post Special Officer in A.P.R.E.I. Society, Hyderabad.'
(5) Permanent Absorption Office Order
(6) Our Clarification Letter dated 27.10.92.

(V.VENKATA REDDY) *(Signature)*

PRINCIPAL

Principal

Jawahar Navodaya Vidyalaya

Paddapuram, E.G.D.I. (A.P.)

Appendix

NAVODAYA VIDYALAYA SAMITI
MINISTRY OF HUMAN RESOURCES DEVELOPMENT
DEPARTMENT OF EDUCATION
1/6, SIRIFORT INSTITUTIONAL AREA
KHEL GAON MARG: NEW DELHI

RULES FOR ABSORPTION OF DEPUTATIONISTS FROM
PRIVATE INSTITUTIONS IN NAVODAYA VIDYALAYA
SAMITI (NVS)

1. APPLICATION

These rules shall cover all persons who are on deputation with the Navodaya Vidyalaya Samiti from Private Institutions/Organisations and are proposed to be absorbed permanently in the Samiti.

2. CONSENT OF PARENT DEPARTMENT

In all cases where person is to be absorbed permanently by the NVS, his parent department would be consulted by the Samiti before issuing orders absorbing him permanently. The consent of the person concerned for permanent absorption in the NVS shall also be obtained and if he is willing for this, he shall have to resign from his parent cadre and sever all connections with them before being eligible for permanent absorption in the Samiti.

3. EFFECTIVE DATE OF ABSORPTION

The Samiti will send a proposal to the parent department of the person concerned for his absorption in the Samiti from the date of the expiry of his sanctioned deputation period or such other date as considered appropriate by the Samiti. The Samiti will obtain willingness of the person concerned for being absorbed in the Samiti as also his resignation from his parent cadre and send the same to his parent department, alongwith the proposal. The permanent absorption of the person proposed to be absorbed in the Samiti shall take effect from the date his resignation is accepted by his parent office. Normally no absorption from a retrospective date shall be allowed. Where, however, the Samiti feels that it would be in the interest of the Samiti and

Certified to be true copy.

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there exists sufficient justification for doing so, absorption may be allowed from retrospective date with the prior concurrence of the Executive Committee of the Samiti. In the later case, the amount of deputation (duty) allowance paid to such a person from the date he is permanently absorbed in the Samiti, shall be recovered in full. If the person concerned is not willing to refund this amount, he may be considered for absorption in the Samiti from a prospective date only.

3.1 The permanent absorption will be made in the post in which the person concerned has joined initially in the Samiti.

4. FIXATION OF PAY

once a person has been absorbed permanently in the Samiti, he will be treated at par with other regular employees of the Samiti and will be subject to the rules and regulations of the Samiti in the matter of fixation of pay and other matters

4.1 Where a person has already elected the scale of pay of the post in which he has been absorbed permanently in the Samiti, the question of re-fixation of his pay on his permanent absorption shall not arise.

4.2 Where a person draw pay in the parent grade plus deputation (duty) allowance, his pay will be fixed from the date of his initial appointment to the post and notionally brought to the stage at which he would have arrived at the date of his permanent absorption in the post. Whereby this process his pay re-fixed falls short of the grade pay plus deputation (duty) allowance which he was drawing immediately before the date of his permanent absorption, the difference should be allowed to him as personal pay to absorbed in future increments. However, the payments already made from the date of his deputation to the date of his permanent absorption will not be subject to any adjustment.

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absorption the difference should be allowed wherein as personal pay to be absorbed in future increments. However, the payments already made from the date of his deputation to the date of his permanent absorption will not be subject to any adjustment.

5. FIXATION OF SENIORITY

The seniority of the person absorbed permanently in the NVS in the grade in which he is absorbed, shall be counted with effect from the date of his absorption in the Samiti. In case, however, such a person was already holding a post in the same or equivalent grade on regular basis in his parent department, he will be entitled to the benefits of such regular service in the grade for fixation of his seniority. In the later case the officer will be given seniority from:-

- the date from which he has been holding the post on deputation, or
- the date from which he has been appointed on regular basis to the same or equivalent grade in his parent department.
- whichever is later.

The seniority fixed in the above manner will not, however, effect the regular promotions. The seniority fixed in the Samiti will, therefore, be operative only in filling up of vacancies in the higher grade occurring after the date of absorption.

EXPLANATORY NOTE

The crux of the rule is that the seniority of the person absorbed permanently in the Samiti will take effect from the date of his permanent absorption. There is, however, a relaxation for the person who was already holding the post in the same or equivalent grade in his parent department before coming over to the deputation post in the Samiti. In his case, his seniority will take effect from the date of his deputation in the Samiti. Similarly where a person has, subsequent to his coming on deputation to the Samiti, got regular promotion in the same or equivalent post in his parent department, his seniority in the post will be taken from the date of his such regular promotion to the post in his parent department, or the date of his deputation, whichever is later.

6. PRO-RATA RETIREMENT BENEFITS

The NVS is not operating any pension scheme. The persons who have been holding pensionable posts in their parent department shall be eligible for pro-rata retirement benefits from their parent departments, in accordance with the relevant rules applicable to them in those departments.

6.1 The employees of the State Government/State Government autonomous organisations will also be eligible for pro-rata retirement benefits as per the rules applicable to them in their parent departments on their permanent absorption in the Samiti.

6.2 The person who has opted to receive pension for his past service, shall not be eligible to relief on pension during his service in the NVS.

7. ABSORPTION OF CPF BENEFICIARIES

In case of the absorption in the NVS of CPF beneficiaries the amount of their subscription and their employers' contribution, if any, together with interest thereon shall be transferred to his new provident fund account in the NVS with the consent of the Samiti.

7.1 According to the orders contained in the Department of Pension and Pensioners' Welfare OM No.4/1/37-FIC-II dated 1-5-87, the Central Government employees will be entitled to retirement gratuity and death gratuity at the same rate/scale as admissible to temporary/quasi permanent or permanent Government servants as the case may be borne on pensionable service.

8. PROVIDENT FUND

The amount of subscription together with interest thereon standing to the credit of the Government servant in the General Provide account shall be transferred to his new Contributory Provident Fund account under the NVS

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with its consent. Once such a transfer of Provident Fund balance has taken place, the entire amount at his credit will be subject to the Provident fund rules of the NVS and not to the Provident fund rules of the parent organisation.

9. ENCASHMENT OF LEAVE

The persons who are absorbed permanently in the NVS shall be entitled to encashment of leave from his parent department, if so allowed by the relevant rules applicable to them in that department. In case of Central Government employees, they will be entitled to the encashment of earned leave to the extent of 240 days, on their permanent absorption in the NVS. The half pay leave at their credit will stand forfeited.

10. INTERPRETATION

In case of doubt or difference of opinion regarding interpretation of the rules set out above, the decision of the Director (NVS) shall be final.

PF/VVR/JNVN/99-2000/09/ 141

30-10-99

To
The Director,
Navodaya Vidyalaya Samiti,
New Delhi.

By Regd. Post

Sub:- V.Venkata Reddy, Principal - fixation of seniority in the cadre of Principal - clarification - Request - Regarding.

Ref:- 1) P.8-2/91-NVS(3stt), dated 20-10-1992.
2) P.No.6-1/JNVP/92-93/447, dt.27-10-92.
3) Permanent Absorption Rule No.5
4) P.No.1-15/91-NVS(Admn), dt.18-04-92
5) P.No.6-1/JNVP/92-93/474, dt.7-11-1992
6) P.8-2/91-NVS(3stt), dt.15-10-93.

-:-:-

Sir,

I request your kind attention to the following subject.

I, V.Venkata Reddy, joined in NVS as Principal (deputation basis) on 19-7-88. Later I was absorbed permanently in NVS in the cadre of Principal w.e.f. 1-7-90. Before my joining in NVS I was holding the post of Special Officer in APREI Society (regd.) Hyderabad since 31-10-84. I was selected as Principal in NVS and joined on 19-7-88 on deputation basis. My parent organisation APREI Society promoted me as Principal in APREIS w.e.f. 21-10-88.

After going through the seniority list circulated dated 20-10-92 (reference 1). I represented my grievance regarding fixation of seniority vide my letter dt.27-10-92 (reference 2). There was no reply from NVS for my representation. Once again I have sent my representation, vide letter dt.7-11-92 (reference 5), through registered post addressed to Sri S.S.Gouri, Dy.Director(Pers) even then I didn't get any reply. After going through seniority list of Principals dt.15-10-93 (reference 6). I couldnot understand my position in seniority list Sl.No.109. Because,

Certified to be true copy. P.t.o.

[Signature]

I. If the date of absorption is taken as criteria for fixation of seniority in the cadre, Principals absorbed after 1-7-90 (my date of absorption is 1-7-90) were placed before me in the seniority list vide Sl.No.3,14,15,16,23,26, 29,31,35,36,38,41,46,47,48,51 (sixteen members) whereas mine is Sl.No.109, even though I was absorbed on 1-7-90.

II. Direct recruitment Principals Sl.No.92,94,97,100, 103,104 joined in NVS are placed before me even though they joined in NVS on 11-7-90, 12-7-90, 26-7-90, 2-11-90, 15-11-90, 20-7-90 respectively i.e., after my date of absorption. The above said six members were not at all on rolls of samiti as Principals as on 1-7-90, since they joined as Principals in NVS after the date of my absorption 1-7-90, It is not known how the seniority is fixed.

III. It is clearly stated in the permanent absorption rules (Rule 5) fixation of seniority that "In case of Employees already holding a post in the same or equivalent grade on regular basis in their Parent Department they will be entitled to the benefits of such regular service in the grade for fixation of his seniority. In the later case the officer will be given seniority from:

- 1) The date from which he has been holding the post on Deputation

OR

 - 2) The date from which he has been appointed on regular basis to the same Or equivalent Grade in his Parent Department
- which is later".

The same was clearly explained in the explanatory note and the same was circulated as Office Order vide reference (4) above.

In this connection, I am to state that I was appointed in my parent organisation as (1) Special Officer against the post of Principal and joined as Special Officer on 31-10-84. (2) Appointed as Principal on Deputation in Navodaya Vidyalaya Samiti and joined on 19-7-88 in Navodaya Vidyalaya Samiti as Principal. (3) Promoted as Principal in the Parent Department w.e.f. 21-10-88.

As I was holding administrative post since 31-10-84 in my parent organisation, I may be given seniority from the date of joining in Navodaya Vidyalaya Samiti i.e.,

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19-7-88. Even if the Special Officer Post which I held in my parent organisation is not considered as equivalent post, the date of my promotion to the post of Principal in my parent organisation i.e., 21-10-88 may be taken for considering seniority in Navodaya Vidyalaya Samiti.

Hence, I request your goodself to clarify my seniority position in the cadre of Principals.

Thanking you sir,

Yours faithfully,

(V. Venkata Reddy)
Principal.

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II. Direct recruitment Principals Sl.No.92,94,97,100, 103,104 joined in NVS are placed before me even though they joined in NVS on 11-7-90, 12-7-90, 26-7-90, 2-11-90, 15-11-90, 20-7-90 respectively i.e., after my date of absorption. The above said six members were not at all on rolls of samiti as Principals as on 1-7-90, since they joined as Principals in NVS after the date of my absorption 1-7-90. It is not known how the seniority is fixed.

III. It is clearly stated in the permanent absorption rules (Rule 5) fixation of seniority that "In case of Employees already holding a post in the same or equivalent grade on regular basis in their Parent Department they will be entitled to the benefits of such regular service in the grade for fixation of his seniority. In the later case the officer will be given seniority from:

1) The date from which he has been holding the post on Deputation

OR

2) The date from which he has been appointed on regular basis to the same Or equivalent Grade in his Parent Department

which is later".

The same was clearly explained in the explanatory note and the same was circulated as Office Order vide reference (4) above.

The Dy. Director (Admn), HVS, New Delhi in his letter cited 2-9/89-NVS (Estt), dt. 5-9-89 has given clarifications sought by the vidyalayas point wise in an Annexure. The Annexure point no. 8 "on absorption the deputationist will become junior to the persons appointed on direct recruitment basis". The clarification given for the above point is as follows:

The seniority of the deputationist will be fixed in accordance with the clause of the permanent absorption rules. By giving date of absorption with effect from 1st May, 1989, no deputationist will be put on disadvantageous position. Further the services rendered by the deputationist in their parent department/organisation will not be counted for seniority purposes. All deputationists will be considered at par for the purpose on fixation of seniority in the Navodaya Vidyalaya Samiti. However, the seniority of the absorbed persons will be fixed as discussed in provision of the Permanent Absorption Rules.

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In this connection, I am to state that I was appointed in my parent organisation as (1) Special Officer against the post of Principal and joined as Special Officer on 31-10-84. (2) Appointed as Principal on Deputation in Navodaya Vidyalaya Samiti and joined on 19-7-88 in Navodaya Vidyalaya Samiti as Principal. (3) Promoted as Principal in the Parent Department w.e.f. 21-10-88.

As I was holding administrative post since 31-10-84 in my parent organisation, I may be given seniority from the date of joining in Navodaya Vidyalaya Samiti i.e., 19-7-88. Even if the Special Officer Post which I held in my parent organisation is not considered as equivalent post, the date of my promotion to the post of Principal in my parent organisation i.e., 21-10-88 may be taken for considering seniority in Navodaya Vidyalaya Samiti. (Or the date of absorption i.e., 1-7-90 of mine may be considered for counting seniority and I may be given seniority to that of the principals absorbed on 1-5-91 who were placed in seniority list vide Sl.No.3, 14, 15, 16, 23, 26, 29, 31, 35, 36, 38, 41, 46, 47, 48, 51 of the seniority list.)

Hence, I request your goodself to clarify my seniority position in the cadre of Principals within 30 days, otherwise I would be forced to approach the Central Administrative Tribunal for justice as I have represented my grievance no. of times and unable to get any reply from your good offices.

Thanking you sir,

Yours faithfully,

(V. Venkata Reddy)
Principal,
Jawahar Navodaya Vidyalaya,
Nizamsagar-503 302,
Dist. Nizamabad (A.P)

...

Office: NAVODAYA, SECUNDERABAD
E-Mail : navodaya@hd2.dot.net.in

Phone No: (040)-27895565/5438
Fax No.: (040)-27895567



NAVODAYA VIDYALAYA SAMITI
[Hyderabad Region]

(AN AUTONOMOUS ORGANISATION UNDER MINISTRY OF HUMAN RESOURCE DEVELOPMENT,
DEPTT. OF SECONDARY & HIGHER EDUCATION, GOVT. OF INDIA.)
H.No.1-1-10/3, Sardar Patel Road, Secunderabad- 500 003. Andhra Pradesh

F.NO.1-180/NVS(HR)/2002/9646

Monday, April 21, 2003

To
The Principals of
Jawahar Navodaya Vidyalayas of
HYDERABAD REGION

Sub : Tentative seniority list of Principals – Submission of
representations -Reg.

Ref : Hqrs letter No. 1-22/2002/NVS(Pers), dated 08-04-2003

Sir,

With reference to the subject cited above, please find enclosed herewith the tentative seniority list of Principals, which has been forwarded by the NVS, Hqrs. All the concerned Principals are requested to submit their representations/objections, if any, relating to any omissions, typographical errors, etc., so as to reach this office on or before 15.05.2003, for onward transmission to NVS Hqrs for taking further necessary action in the matter.

In case the representations are not received within the stipulated time, no further reminder will be issued and it will be treated that there are no anomalies.

Yours faithfully,

(T.O.S. NAIDU)

DEPUTY DIRECTOR

Encl: As above

Certified to be true copy.

TENTATIVE SENIORITY LIST OF PRINCIPALS AS ON 1.4.2003

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SEN. NO.	NAME OF THE PRINCIPAL	DOB	CAT.	EDNL QUALIFICATIONS		D.O.J.(Dep./DR)	Date of Abs/Cont	REMARKS
1	C.C. JOHN	19-10-39	UR	M.A(HIS)	M.ED	05-12-86(DEP)	01-05-89	PROMOTED
2	M.K. SINHA	16-03-34	UR	M.A(HIN. ENG)	M.ED, L.L.B	24-10-86(DEP)	01-05-89	RETIRED
3	R.A. SINGH	30-07-39	UR	M.A(H/E/S)	M.ED	31-10-86(DEP)	01-05-91	DEEMED ABSORPTION FROM 1.5.89, RETIRED
4	P.S. KANSAL	09-07-45	UR	M.SC(PHY)	M.ED	15-12-86(DEP)	01-05-89	PROMOTED
5	PKEM SINGH	01-01-40	3C	M.A(ECO GEO)	M.ED	14-11-86(DEP)	01-05-89	PROMOTED
6	H.N.R. RAO	17-12-47	UR	M.SC(MAT)	B.ED	22-10-86(D.P)	01-05-89	PROMOTED
7	MOHAN LAL SHARMA	30-08-49	UR	M.A(SAN)	M.ED	28-10-86(DEP)	01-05-89	DEEMED ABSORPTION FROM 1.5.89, PROMOTED
8	MILKESH	25-05-52	UR	M.SC(PHY)	M.ED	24-01-87(DEP)	01-05-89	PROMOTED
9	R. SARAN	16-12-37	UR	M.SC(MAT)	B.ED	15-12-86(DEP)	01-05-89	PROMOTED
10	S.P. MEHTA	16-03-39	UR	M.A(POL. SC)	M.ED	05-11-86(DEP)	01-05-89	PROMOTED
11	S.K. VADEHRA	09-04-40	UR	M.SC(MAT)	B.ED	22-12-86(DEP)	01-05-89	PROMOTED
12	SHATRUGHANA PRASAD	28-07-41	UR	M.SC(PHY)	B.ED	21-10-86(DEP)	01-05-89	EXPIRED
13	H.K.P. SINHA	07-05-33	UR	M.SC(PHY)	DIP IN EDN	19-12-86(DEP)	01-05-89	PROMOTED
14	V.D. TRIPATHI	12-07-43	UR	M.SC(CHEM)	B.ED	11-11-86(DEP)	01-05-91	DEEMED ABSORPTION FROM 1.5.89, PROMOTED
15	S.C. RATH	07-10-44	UR	M.A(HIN)	M.ED	17-11-86(D.P)	01-05-91	DEEMED ABSORPTION FROM 1.5.89, PROMOTED
16								DEEMED ABSORPTION FROM 1.5.89, PROMOTED
17	U.N. JHA	08-05-42	UR	M.A	B.T	25-12-86(DEP)	01-05-91	DEEMED ABSORPTION FROM 1.5.89, PROMOTED
18	O. RANGA REDDY	01-04-40	UR	M.A(POL. SC)	M.ED	10-03-87(DEP)	01-05-89	RETIRED
19	A.K. SHUKLA	17-03-53	UR	M.A(ENG)	B.ED, PG OTE	21-03-87(DEP)	01-05-89	PROMOTED
20	M. SELVARAJ	05-07-37	UR	M.A(TAM)	M.ED	20-08-87(DEP)	01-05-89	PROMOTED
21	A. KRISHNA PILLAI	19-04-42	UR	M.A(HIN)	M.ED	09-11-87(DEP)	01-05-89	PROMOTED
22	P.L.N. MURTHY	01-07-34	UR	M.A	M.ED	21-08-87(DEP)	01-05-89	RESIGNED
23	K.B. PRASAD	01-07-39	UR	M.A(POL. SC)	M.ED, M.PHIL	07-09-87(DEP)	01-05-91	DEEMED ABSORPTION FROM 1.5.89, RETIRED
24	A. MADHUSUDANA RAO	02-10-47	UR	M.SC(BOT)	B.ED	21-08-87(DEP)	01-05-89	PROMOTED
25	V.S. RANAWAT	15-07-49	UR	M.SC(BOT)	B.ED	22-08-87(DEP)	01-05-89	PROMOTED
26	VIJAY KUMAR BHASTRI	15-10-39	UR	M.A(SAN/HIN)	B.ED	18-10-87(DCN)	01-07-91	DEEMED ABSORPTION FROM 1.5.89, RETIRED
27	C. JANARDHAN REDDY	08-03-42	UR	M.A(POL. SC)	M.ED	25-08-87(DEP)	01-05-89	RETIRED
28	A.P. TRIVEDI	10-11-40	UR	M.A(HIN)	L.L.B, B.ED, D.T.B	19-09-87(DEP)	01-05-89	PROMOTED
29	E.S. NAIDU	04-07-49	UR	M.SC(CHEM)	M.ED	07-09-87(DEP)	01-07-91	DEEMED ABSORPTION FROM 1.5.89, RESIGNED
30	S.V. REDDAPPA	17-04-51	UR	M.SC(CHEM)	M.ED	21-08-87(DEP)	01-05-89	PROMOTED
31	S.N. BHATT	21-12-52	UR	M.A(POL. SC)	B.ED	20-08-87(DEP)	01-05-91	DEEMED ABSORPTION FROM 1.5.89, PROMOTED
32	LALJI SINGH	16-11-43	UR	M.SC(CHEM)	B.ED	01-01-88(DEP)	01-05-90	DEEMED ABSORPTION FROM 1.5.89, PROMOTED
33	SMT H.P. SHYAMALA	13-08-48	UR	M.SC(MAT)	M.ED	26-08-87(DEP)	01-05-89	PROMOTED
34	H.K.B. GOUD	01-07-39	UR	M.A(HIN&ENG)	M.ED	21-08-87(DEP)	01-05-89	PROMOTED
35	S.K. KULSHRESHTHA	05-11-42	UR	M.SC(MAT)	M.ED	26-08-87(DEP)	01-08-91	DEEMED ABSORPTION FROM 1.5.89, PROMOTED

36	S.V. SESHADRI	18-03-40	UR	M.A.(HIS)	B.ED	21-08-87(DEP)	01-07-91	DEEMED ABSORPTION FROM 1.5.89, PROMOTED
37	R.P. SRIVASTAVA	23-02-42	UR	M.A(HIS)	B.ED	21-10-87(DEP)	01-05-89	RESIGNED
38	INDER JEET SHARMA	08-01-44	UR	M.A.(MATH)	B.ED.	29-09-87(DEP)	01-07-91	DEEMED ABSORPTION FROM 1.5.89, RETIRED
39	SURESH KUMAR	05-05-55	UR	M.A(ENG)	B.ED	01-10-87(DEP)	01-05-89	PROMOTED
40	M.P.GUPTA	02-02-39	UR	M.SC(CHEM)	M.ED	12-08-87(DEP)	01-05-89	RETIRED
41	B.R.GAUTAM	03-09-42	UR	M.A(ECO)	M.ED	17-10-87(DEP)	01-09-92	DEEMED ABSORPTION FROM 1.5.89, PROMOTED
42	V.NAGESHWARA RAO	30-03-50	UR	M.SC(CHEM)	B.ED	21-08-87(DEP)	01-05-89	PROMOTED
43	S.T.VALIMBE	26-03-41	UR	M.SC(CHEM)	B.ED	03-09-87(DEP)	01-05-89	RETIRED
44	G.R. SATHWARA	16-09-42	UR	M.SC(MATH)	B.ED.	03-09-87(DEP)	01-05-89	RETIRED
45	H.K.DIXIT	01-10-39	UR	M.SC(MAT)	M.A.(Eco), M.ED	22-08-87(DEP)	01-05-89	PROMOTED
46	BASU DEO PANDEYA	26-01-38	UR	M.A(ENG)	DIP	05-10-87(DEP)	01-07-91	DEEMED ABSORPTION FROM 1.5.89, EXPIRED
47	SMT. CP PUNJ	28-04-39	UR	M.A(Pol.Sc)	M.Ed	09-09-87(DEP)	33245	DEEMED ABSORPTION FROM 1.5.89, EXPIRED
48	B.C.R.MOHANANI	29-10-46	UR	M.Sc(Mat)	Ph D	07-11-87(DEP)	01-07-91	DEEMED ABSORPTION FROM 1.5.89, PROMOTED
49	N.C.GUPTA	18-06-48	UR	M.Sc(Bot)	B.Ed	11-11-87(DEP)	01-05-89	PROMOTED
50	S.K. GARG	05-11-52	UR	M.Sc(CHEM)	B.ED.	22-06-87(DEP)	01-05-89	PROMOTED
51	DR BHARAT KUMAR	11-10-37	UR	M.A(Psy)	Ph.D: B.Ed	21-08-87(DEP)	01-07-91	DEEMED ABSORPTION FROM 1.5.89, RETIRED
52	VINOD SHANKAR SINGH	25-01-50	UR	M.A.(SANS)	B.ED.	05-05-89	04-05-92	
53	ACHCHA SINGH	15-07-52	UR	M.Sc(Bot) M.A(His)	M Ed	16-01-90	15-01-92	PROMOTED
54	K.K. GOEL	09-11-49	UR	M.SC.(MATHS)	B.ED.	06-06-89	08-06-92	
55	B S CHAUHAN	04-03-43	UR	M.Sc(Mat)	M.Ed	05-05-89	04-05-92	PROMOTED
56	DR(KUM) VEENA DANGWAL	04-02-53	UR	M.Sc(CHEM)	B.ED, PH.D	12-06-89	12-06-92	PROMOTED
57	KRISHAN CHAND SHARMA	15-03-51	UR	MA(SANS)	M.ED.	05-05-89	04-05-92	
58	S.P.VERMA	18-10-40	UR	M.Sc(Phy)	B.Ed	21-06-89	20-06-91	RETIRED
59	K L ANAND	20-08-49	UR	M.Sc(Phy)	M Ed	31-05-89	30-05-91	RESIGNED
60	J.S.KANWAL	15-06-43	UR	M.A(Pun)	M.Ed	06-06-89		TERMINATED
61	B P PANDEY	08-03-45	UR	M.A(San)	L.T.	14-06-89	13-06-91	EXPIRED
62	NIRMAL SINGH SAGOO	24-03-45	UR	MA(MATHS)	M.ED.	14-06-89	13-06-92	PROMOTED
63	MOHAMMAD KALEEM	13-01-54	UR	MA(ENG)	L.T.	24-07-89	23-07-92	PROMOTED
64	B.S.BHALLA	29-10-48	UR	M.Sc(Zoo)	B.Ed	01-06-89	01-06-92	EXPIRED
65	N.K. BHALLA	30-09-53	UR	M.Sc(CHEM)	M.ED., LLB	05-05-89	04-07-91	
66	Y.P.SINGHAL	03-10-40	UR	M.Sc(Mat)	B.Ed	15-06-89	14-06-92	RETIRED
67	UMESH CHAND ARORA	22-05-48	UR	M.SC.(CHEM)	B.ED.	01-07-89	30-06-92	
68	DR. VP PALIWAL	30-06-44	UR	MA(HINDI,LT)	B.T. PH.D.	15-06-89	14-06-92	PROMOTED
69	K.A. MATHEW	04-08-48	UR	MA(ENG)	B.ED.	05-09-89	04-09-92	PROMOTED
70	SUBHASH CHANDER RABRA	19-02-49	UR	MA(ECO)	B.ED.	29-08-89	28-08-91	PROMOTED
71	CHANDRA DHAR PATHAK	15-12-42	UR	M.Sc(CHEM)	B.ED.	05-05-89	04-05-91	RETIRED
72	KSHITISH CHANDRA DAS	22-11-52	UR	M.A(Pol.Sc)	B.Ed	15-05-89	14-06-92	PROMOTED
73	KAMESHWAR MANDAL	22-10-41	UR	M.Sc(Mat)	B.Ed	15-06-89	14-06-92	RETIRED
74	DINESH KUMAR MISHRA	13-06-41	UR	M.Sc(Chem) M.A(Eco)	B.Ed	01-07-89	30-06-91	EXPIRED
75	CHOB SINGH	09-01-52	UR	M.Sc(CH) M.Ed.Ph.D.	MA(Psy)MA(ECO)	03-07-89	02-07-92	
76	DEVI PRASAD SINGH	20-06-51	UR	M.Sc(MATH)	M.ED.	01-07-89	30-06-92	
77	SMT PRABHAVATI RAO	28-03-40	UR	M.A(Eng)	B.Ed	12-06-89	11-12-92	RESIGNED
78	RAMAKRISHNA REDDY, D.	01-07-47	UR	M.SC.(ANTHRO)	B.ED.	01-06-89	31-05-91	
79	PREM CHAND SHUKLA	01-07-48	UR	MA(HINDI)	B.ED.	04-07-89	03-07-91	
80	K.B. GOPINATH	13-11-48	UR	M.SC(MATHS)	M.ED.	14-06-89	13-06-91	

81	V.K. TRIVANAN	17-02-51	UR	M.A(Eng)	M.Ed; PGDTE	01-07-89	30-08-92	TERMINATED
82	M. PAUL SATYA KUMAR	23-09-49	UR	M.SC.(ZOO)	M.ED.	14-06-89	13-08-92	Terminated
83	D.N.UPADHYAY	01-01-45	UR	M.A(Geo)	B.Ed	01-07-89		TERMINATED
84	V.S.R. MURTHY DINAVAH	01-07-84	UR	MA(TELGU)	M.ED.	22-06-89	21-08-92	promoted
85	BALAKRISHNA RAO R	01-08-44	UR	MA(POL.SC)	M.ED.	31-07-89	30-07-92	
86	V.V.S.CHALAPATI RAO	23-08-40	UR	M.A(Eco)	M.Ed	05-05-89		RETIRED
87	SIDHINATH TRIPATHI	28-03-39	UR	M.A(Geo)	B.Ed	21-06-89	20-06-92	RETIRED
88	BADGOPAN KUMBAKONAM	24-10-81	UR	MA(POL.SC)	B.ED. LLB	28-08-89	27-08-91	
89	M.C.SEBASTIAN	05-10-47	UR	M.A(Eng)	M.Ed	05-10-89	05-10-91	RESIGNED
90	M.VENKATARAMAN	18-04-42	UR	M.A(Eco)	B.Ed	06-06-90	05-06-92	RESIGNED
91	CHINNINTI HANUMANTH REDDY	01-07-44	UR	M.SC.(GEOLOGY)	B.ED.	07-08-90	06-08-92	
92	GEORGE JOSEPH	08-10-48	UR	MA(ENG)	B.ED.	11-07-90	10-07-92	
93	R. SRINIVASAN	05-04-82	UR	MA(GEO)	M.ED.	04-06-90	03-06-92	
94	AB BHARDWAJ	13-11-84	UR	M.Sc(CHEM)	B.ED.	12-07-90	11-07-92	
95	N.K. AMBUST	01-10-48	UR	M.SC.(CHEM)	B.ED.	19-06-90	18-08-92	
96	ASHOK KUMAR BHUKLA	01-03-84	UR	M.SC(BOT)	M.ED.	01-06-90	30-08-92	
97	RAJ KAUSHAL	16-10-53	UR	MA(Psy)	M.ED., M.PHIL(ED)	26-07-90	25-07-92	
98	B. BAYAPPA REDDY	30-03-44	UR	MA(HIST)	MA(POL.SC) B.ED	25-05-90	24-05-92	
99	K. VASUDEVAN	08-08-48	UR	MA(ENG.LIT)	B.ED.	30-06-90	29-06-92	
100	TULA SINGH DASILA	01-03-47	UR	MA(GEO)	B.ED.	02-11-90	01-08-93	
101	DR. CHANDRA MOHAN	04-07-43	UR	MA(PHIL), LT(SC)	M.SC(ORG.CHEM)	19-06-90	18-06-92	
102	PC GOSWAMI	01-04-80	UR	M.Sc(BOT)	M.ED.	28-08-90	27-08-92	
103	DR. NN SINGH	05-02-51	UR	M.Sc(Chem), DPA	B.Ed, Ph.D	15-11-90	16-08-95	
104	DR. NS GOSWAMI	09-03-39	ST	M.A(San)	M.Ed, Ph.D	20-07-90	19-07-92	RETIRED
105	ANIL KUMAR SHARMA	16-08-48	UR	M.SC.(ZOO)	B.ED.	27-03-90	26-06-93	
106	HARCHARAN SINGH	17-08-81	UR	MA(ECO)	M.ED.	01-05-90		
107	D.HAZARIKA	01-01-53	UR	M.Sc(Mat)	B.Ed	04-01-88(Dep)	01-05-89	RESIGNED
108	D.C.SHARMA	25-04-41	UR	M.A(Hin), M.A(San)	B.Ed.	15-01-88(Dep)	01-05-90	TERMINATED
109	V. VENKATA REDDY	01-08-83	UR	MA(TELGU)	M.ED.	19-07-88(DEP)	01-07-90	
110	TKBP SINHA	21-01-41	UR	M.A(Eng)	Dip in Edn	11-07-88(Dep)	11-07-90	RETIRED
111	DR. SHAMBU NATH JHA	01-09-44	UR	MA(SANS/HINDI)	B.ED. PH.D	11-07-88(DEP)	11-07-90	
112	V.S. JOSEPH	18-03-48	UR	MA(ENG)	M.ED. PGTE	16-07-88(DEP)	16-07-90	
113	P. CHANDRASHEKHAR	12-08-82	UR	M.SC(BOT)	M.ED.	01-08-88(DEP)	01-05-89	
114	S. DOORVASAN	08-07-80	UR	M.SC(MATH)	B.ED.	08-08-88(DEP)	07-08-90	TERMINATED
115	UDHOB SINGH	01-02-46	UR	MA(HIS)	B.ED.	24-08-88(DEP)	23-08-90	
116	U.VELU	14-05-39	UR	M.A(Mat)	B.Ed	12-10-88(Dep)	11-10-90	RETIRED
117	B.S.WALDE	19-09-55	SC	M.Sc(Zoo)	B.Ed	30-11-90		RESIGNED
118	GANGA PRASAD VIKAL	01-07-48	SC	MA(HINDI)	L.T.	14-12-90	13-12-92	
119	BANWARI LAL	07-07-48	SC	MA(HIS)	B.ED.	17-12-90	16-12-92	
120	KANCHHID SINGH	18-12-47	SC	MA(POLS)	MA(HIS) B.ED.	26-02-91	24-02-93	
121	OM PRAKASH SAGAR	04-07-51	SC	M.SC(MATHS)	B.ED.	03-12-90	02-12-92	
122	T.K.K. THATHACHARYA	23-08-43	UR	MA(HINDI),(SANS)	B.ED.	29-10-88(DEP)	28-10-90	Retired
123	K.P. NATARAJA PILLAI	16-06-47	UR	MA(ENG.LIT)	B.ED.	20-12-88(DEP)	19-12-90	
124	M.H.GUFRAN	01-01-38	UR	M.Sc(Ag), M.Ed	Dip In Sc Edn	02-09-88(Dep)	01-07-91	RESIGNED
125	NAND LAL MEHTA	18-12-80	UR	M.COM	B.ED.	11-08-88(DEP)	01-07-91	
126	K.K. MUKHERJEE	17-01-52	UR	M.Sc(Phy)	B.Ed	08-10-88(Dep)	01-07-91	RESIGNED
127	DR. JN SINGH	05-01-81	UR	MA(GEO), PH.D	M.ED., LL.B.	25-07-88(DEP)	01-07-91	
128	M.M. JOSEPH	03-02-48	UR	M.SC.	B.ED.	23-02-89(DEP)	01-07-91	
129	MANOHAR DARYANANI	24-12-45	UR	MA(GEO)	M.ED.	28-12-88(DEP)	01-07-91	
130	A.P.VERMA	30-07-38	UR	M.A(Geo)	M.Ed, M-Phil	06-09-88(DEP)	01-07-91	
131	HEM KANTI SINHA	01-06-43	UR	MA(HINDI)	B.T.	19-02-88(DEP)	01-07-91	
132	R.A. DALVI	09-02-38	UR	M.A(His), M.Com	M.Ed, LLB	23-07-88(DEP)	01-07-91	RETIRED
133	A.H.KHAN	24-07-44	UR	M.Sc	B.Ed	11-08-88(DEP)	01-07-91	RESIGNED



E-mail: nvnizamabad@rediffmail.com Ph.No.08465-275541

JAWAHAR NAVODAYA VIDYALAYA
NIZAMSAGAR :: DIST. NIZAMABAD - 503 302

((Under Ministry of Human Resource Development, Dept of Edn., Govt of India))

F. RE/VVR/JNVN/2003 01/05/ (A)

Date: 07.05.2003

To

The Deputy Director
Navodaya Vidyalaya Samiti
Regional Office
Hyderabad.

Sub:- Submission of representation in r/o Sri V.Venkata Reddy,
Principal, JNV, Nizamabad for fixation of seniority in the
Cadre of Principal - Regarding.

-o:-

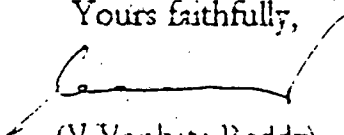
Sir,

With the subject cited above, please find herewith enclosed a representation in respect of Sri V.Venkata Reddy, Principal of this Vidyalaya for fixation of seniority in the Cadre of Principal for onward submission to NVS, Head Quarters.

Thanking you,

Encl: 15 Pages.

Yours faithfully,


(V.Venkata Reddy)
Principal.

Certified to be true copy
AS

2475
Date: 07.05.2003 62

Commissioner
Navodaya Vidyalaya Samiti
Kante, New Delhi

[Through Dy. Director, NVS, Hyderabad]

Sub:- V.Venkata Reddy, Principal, JNV, Nizamabad (A.P) - Communication of Tentative Seniority list of Principals in F.No.1-180/NVS(HR)/2002-9646, Dt.21.04.2003, received on 25.04.2003 - Furnishing of information regarding "DEEMED ABSORPTION OF 16 JUNIORS" - request - regarding.

-10/0:-

I joined in Navodaya Vidyalaya Samiti as Principal (Deputation Basis) on 19.07.1988. Before my joining in Navodaya Vidyalaya Samiti, I was holding the post of Special Officer in APREI Society (Regd.), Hyderabad which is an autonomous body in the AP Government, under the Chairmanship of Hon'ble Educational Minister of Govt.AP. My Parent organisation APREI Society promoted me as Principal in APREI Society w.e.f. 21.10.1988.

On 20.10.1992 a seniority list of Principals was communicated and I raised objection regarding fixation of my seniority and showing me below number of my juniors vide my letter dt.27.10.1992. From 1992 to till this date, I made series of representations raising objections showing number of my juniors over and above me in the said Seniority list of Principals. As on this date, I have not received any reply though I am entitled to receive against my representation regarding fixation of my seniority.

Seniority list of Principals was issued again on 15.10.1993 and 20.10.2002 and my position was shown at Sl.No.109 and where as many of my juniors were shown at Sl.No.3, 14, 15, 16, 23, 26, 29, 31, 35, 36, 38, 41, 46, 47, 48, 51 respectively though they were all absorbed after 01.07.1990. All the above persons were absorbed after the date of my absorption.

I represented the issue of my seniority in Principals cadre with your kindness personally on 22-10-2002 in the Principals conference held at JNV, Visakhapatnam from 21.10.2002 to 22.10.2002 wherein your kindness reaction is as follows as recorded in the conference minutes. " Sri V.Venkata Reddy, Principal, JNV, Nizamabad (AP): The Principal informed that inspite of writing six to seven reminders for the seniority of Principals there is no response from the Head Quarters. He has requested the Commissioner to look into the problem of Seniority.

The Commissioner's Reaction to the Seniority : "It could be a deliberate mistake. He has further informed the Principals that this type of mistakes will not take place and any officer found to be responsible for doing such type of mistakes will attract the penalty not less than termination. There should not be any unfair treatment in the organisation." (Copy of the minutes of the Principals Conference is enclosed)

In my recent representation Dt.06.11.2002 forwarded by the Deputy Director, NVS, RO, Hyderabad F.No.5-5/NVS(HR)/2002-954405, Dt.11.11.2002, (copy of the reference enclosed) given the names of the juniors and date of their absorption in Samiti, and their placements in seniority list, I have requested the authority to render justice in the matter duly placing my Seniority over and above the said persons. As on this date, my representations for fixation of my seniority over and above the persons named in my representations earlier were not attended. I have not received any reply about the stage of my representation.

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During the pendency of my representation for fixation of my seniority over and above the juniors, the earlier seniority list was given effect for further promotions to the post of Assistant Directors and the juniors referred by me were promoted and now working as Assistant Directors and whereas I am working as Principal even now.

While it being so the present Tentative Seniority list of Principals is communicated to me vide F.No.1-180/NVS(HR)/2002, 96-46, Dt.21.04.2003 (Hq.Lt.No.1-22, 2002/NVS (Pers.), Dt.08.04.2003.), seeking my objections if any against the placements in the said Tentative Seniority list. First time, I came to know that juniors who were shown above me in the seniority list were treated in the present Tentative Seniority list as "DEEMED TO BE ABSORBED" w.e.f. 01.05.1989 in the remarks column, as against the original date of absorption of 01-05-1991 and even subsequent dates. It is rather surprising to note that nowhere in the service juris-prudence or the law laid down by any Competent Court in the country, such a deemed absorption is not permissible under law. Even the terms and conditions of Samiti also not provided such deemed absorption as against the actual date of absorption. While stating that my juniors were given deemed absorption anterior to the actual date of their absorption, the proceedings in which they were given such deemed absorption, and the details of these persons were not stated. In what circumstances, such a decision was taken by the competent authority detrimental to my interest without giving any opportunity to me to defend such illegal action is also not known to me. Unless I was given an opportunity against such deemed absorption in favour of my juniors, no proceedings by deemed absorption can be given in favour of my juniors. At no point of time I was not given any notice or opportunity before giving deemed absorption against 16 of my juniors and thereby, to treat them as seniors to me in the cadre of Principals.

I sincerely request you sir to kindly communicate me the proceedings under which the 16 of my juniors 1) Shri R.A.Singh, 2) Shri V.D.Thirpathu 3) Shri S.C.Rath 4) Shri U.N.Iha 5) Shri K.B.Prasad 6) Shri Vijay Kumar Sharma 7) Shri E.S.Naidu 8) Shri S.M.Bhatt 9) Shri K.K.Haishreshtha 10) Shri S.V.Sechadri 11) Shri Indrajit Sharma 12) Shri B.R.Goutham 13) Shri Basudev Pandia, 14) Smt.Chandraprahe Punj, 15) Shri B.C.R.Mohanan 16) Dr.Bharath Kumar were made as deemed absorbed to submit my effective reply to the Tentative Seniority list.

It is to bring to your kind notice, earlier I made number of representations right from 1992 to 2003 for placing me over and above the 16 persons in the seniority list of Principals and inspite of making repeated representations no authority as on this date answered and not communicated any order attending to my grievance. With out answering my grievance and without communicating me the proceedings under which 16 of my juniors were given deemed absorption, the question of showing them over and above me in the present seniority list and earlier seniority list of Principals does not arise. Answering grievance against the seniority is a statutory duty and the same is to be discharged as a statutory obligation.

I once again sincerely request you sir to kindly furnish me the proceedings under which 16 of my juniors referred above given deemed date of absorption as against their actual date of absorption and also communicate the decision against the repeated representations made by me right from 1992 to 2003 for showing me below the above 16 persons in the cadre of Principals and without answering my grievance or representations pending before you. I humbly request you sir not to proceed any further with the finalisation of the Tentative Seniority list as final one.

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After receiving the entire information as requested by me above, I will submit my effective reply/objections against the present Tentative Seniority list of Principals with in a period of two weeks from the date of receipt of information as requested by me above.

Be pleased to consider,

Yours faithfully,

(V. Venkata Reddy)

Principal

Swabha Navodaya Vidyalaya

Nizam Bagh,

Bilamabad-D. (A. P.)

Pin - 502 200

Encl: a/a

NAVODAYA VIDYALAYA SAMITI
(An Autonomous Organisation of Ministry of HRD)
Admn.Block, IGI Stadium, IP Estate, New Delhi-110002

F.No.1-22/02-NVS(Pers.)

17 3.11.2003

✓ Sri V.Venkata Reddy,
Principal,
JNV Nizamabad,
ANDHRA PRADESH.

Sub: Objection in the seniority list - reg.

Sir,

This is with reference to your representation on the above subject vide letter dated 07.05.2003.

Your representation has been considered by the competent authority but could not be acceded to. It is needless to mention that your seniority has earlier been fixed at No.109 in the final seniority list circulated vide letter No.8-2/91-NVS(Estt.) dated 15.10.93, after taking into account all relevant aspects. As such your representation dated 07.05.2003 stands disposed off as rejected. No further correspondence in this matter will be entertained. The final seniority list of Principals is being forwarded separately.

Yours faithfully,


3-11-2003
(V.K.SHARMA)
DY.DIRECTOR(PERS.)

Copy to:

1. The Dy. Director, NVS, Regional Office Hyderabad - for information please.

10/11/03

Certified to be true copy



= 51 =

ANNEXURE - M

Phone No. (040)-27895565/5496
Fax No. (040)-27895567

66

NAVODAYA VIDYALAYA SAMITHI

[Hyderabad Region]

(AN AUTONOMOUS ORGANISATION UNDER MINISTRY OF HUMAN RESOURCE DEVELOPMENT,
H.N.O. 1-103, Sarai Park, Sec 12, Hyderabad - 500 083, Andhra Pradesh

F.NO.1-180/NVS(HR)/2002/ 5713

November 19, 2003

To
The Principals of
Jawahar Navodaya Vidyalayas of
HYDERABAD REGION

Sub : Final seniority list of Principals --Reg.

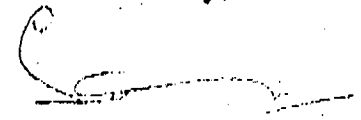
Ref : Hrs letter No. 1-22/2002/NVS(Pers). dated 3.11.2003

Sir,

With reference to the subject cited above, please find enclosed herewith the Final seniority list of Principals, as on 01-04-2003, forwarded by the NVS, Hrs. The placement of Principals in this final seniority list is final. However, any typographical errors, if any, found in the entries may be communicated to this office, within 20 days from the date of receipt of the seniority list. All the Principals are requested to acknowledge the receipt of the final seniority list.

This may be attended on Top Priority.

Yours faithfully,



(S.C.RATH)

ASSISTANT DIRECTOR(Pers)

Encl : As above.

OFFICE OF THE
JAWAHAR NAVODAYA VIDYALAYA SAMITHI
HYDERABAD REGION
Sarai Park, Sec 12, Hyderabad - 500 083
F.No. 1-180/NVS(HR)/2002/5713

Certified to be true copy.



FINAL SENIORITY LIST OF PRINCIPALS AS ON 01.04.2003

S.NO.	NAME OF THE PRINCIPAL	DOB	CAT.	EDNL. QUALIFICATIONS		DATE OF JOINING ON REGULAR BASIS	REMARKS
1	A.D. GEORGE	17-05-40	UR	M.SC(BOT)	B.ED.	01-05-89	
2	VINOD SHANKAR SINGH	25-01-50	UR	M.A.(SANS)	B.ED.	05-05-89	
3	KRISHAN CHAND SHARMA	15-03-51	UR	MA(SAN)	M.ED.	06-05-89	
4	N.F. DIALLA	30-09-53	UR	M.Sc(C)	M.ED., LLB	05-05-89	
5	UMESH CHAND ARORA	22-05-46	UR	M.SC.(C)	B.ED.	01-07-89	
6	CHOB SINGH	09-01-52	UR	M.Sc(CH), M.Ed.Ph.D.	MA(Psy)MA(ECO)	03-07-89	
7	RAMAKRISHNA REDDY, D.	01-07-47	UR	M.SC.(ANTHRO)	B.ED.	01-05-89	
8	K.B. GOPINATH	13-11-48	UR	M.SC(MATHS)	M.ED.	14-06-89	
9	V.S.R. MURTHY DINAVANI	01-07-54	UR	MA(TELEUGU)	M.ED.	22-06-89	
10	BALAKRISHNA RAO R.	01-06-44	UR	MA(POL.SC)	M.ED.	31-07-89	
11	CHININTI HANUMANTHA REDDY	01-07-44	UR	M.SC.(GEOLOGY)	B.ED.	07-06-90	
12	GEORGE JOSEPH	05-10-45	UR	MA(ENG)	B.ED.	11-07-90	
13	R.K. AMBUST	01-10-40	UR	M.SC.(CHEM)	B.ED.	19-06-90	
14	RK KAUSHAL	15-10-53	UR	MA(Psy)	M.ED., M.PHIL(ED)	26-07-90	
15	B. BAYAPPA REDDY	30-03-44	UR	MA(HIST)	MA(PCL. SC) B.ED	25-05-90	
16	K. VASUDEVAN	08-05-46	UR	MA(ENG.LIT)	B.ED.	30-06-90	
17	TULA SINGH DASILA	01-03-47	UR	MA(GEO)	B.ED.	02-11-90	
18	PC GOSWAMI	01-04-60	UR	M.SC(BOT)	M.ED.	26-06-90	
19	CR. INN SETHI	05-02-51	UR	M.Sc(Chem)	B.Ed, Ph.D	15-11-90	
20	ANI KUMAR SHARMA	15-08-46	UR	M.SC.(ZOO)	B.ED.	27-06-90	
21	HARCHARAN SINGH	17-08-51	UR	MA(ECO)	M.ED.	01-05-90	
22	V. VENKATA REDDY	01-06-53	UR	MA(TELEUGU)	M.ED.	01-07-90	
23	DR. SHAMGU NATH JHA	01-09-44	UR	MA(SANS/HINDI)	B.ED PH.D	11-07-90	
24	V.S. JOSEPH	16-03-46	UR	MA(ENO)	M.ED. PGTE.	16-07-90	
25	P. CHANDRASHEKAR	12-08-52	UR	M.SC(BOT)	M.ED.	01-05-89	
26	UDHOB SINGH	01-02-46	UR	MA(HIS)	B.ED.	23-06-90	
27	GANGA PRASAD VIKAL	01-07-46	SC	MA(HINDI)	L.T.	14-12-90	
28	DAHWARI LAL	07-07-48	SC	MA(HIS)	B.ED.	17-12-90	
29	KANCHHID SINGH	15-12-47	SC	MA(POL.S)	MA(HIS) B.ED.	25-02-91	
30	OM PRAKASH SAGAR	04-07-51	SC	M.SC(MATHS)	B.ED.	03-12-90	
31	K.P. NATARAJA PILLAI	16-05-47	UR	MA(ENG.LIT)	B.ED.	19-12-90	
32	NAND LAL MERTA	15-12-50	UR	M.COM	B.ED.	01-07-91	
33	DR. JN SINGH	05-01-51	OBC	MA(GEO), PH.D	M.ED., LL.B.	01-07-91	
34	M.R. JOSEPH	03-02-46	UR	M.SC.	B.ED.	01-07-91	
35	MANOHAR DARYANANI	24-12-46	UR	MA(GEO)	M.ED.	01-07-91	
36	DAYA SINGH	11-03-49	UR	MA(GEO)	B.ED.	01-07-91	
37	A.K. TIWARI	03-12-52	UR	MA(GEO)	B.ED.	01-07-91	
38	V.L. DALASUBRAMANIAN	07-12-49	UR	M.SC.(MATHS)	M.ED.	01-07-91	
39	SHIVAKANT DWIVEDI	01-02-48	UR	M.SC.(CHEM)	B.ED.	01-07-91	
40	S. ARMA, GM	01-03-54	UR	MA(PUB ADMIN)	B.ED. M.Phil	18-06-92	
41	TYAGI, RAMESH CHANDRA	12-07-51	UR	M.Sc(CHEM)	M.ED. M.Phil	01-08-92	
42	THIRU, PUNYAN	07-08-48	UR	M.Sc.(MATHS)	M.ED. Ph.D	18-08-92	
43	PATIL, JAGDEENRA	01-10-40	UR	M.Sc.(PHY)	M.Ed	13-04-02	
44	TIWARI, HARI SHANKAR	02-09-50	UR	MA(HIST)	B.Ed	20-04-92	
45	RAMAKRISHNAIAH, V	01-09-50	UR	M.Sc(BOT), M.Phil	M Ed, Ph.D	30-04-92	
46	DR RAVI KUMAR ROY	20-02-51	UR	M.Sc(ZOO)	B.ED, PHD	01-10-92	

47	MURTHY, SIVANANDA M	01-08-47	UR	M.Sc(MATH)	B.Ed	11-12-92	
48	CHAUDHARY, BR	03-07-45	SC	MA(ECO,HIND)	M.Ed.	13-04-92	
49	PAINKRAJ, SS	10-04-55	ST	M.A(HIN)	B.Ed	01-05-92	
50	GURDIAL SINGH	03-04-51	SC	M.A(HIS, ENG)	M.Ed	08-05-92	
51	DEOGADE, N C	02-12-50	SC	M.Sc(ZOO)	B.Ed	30-04-92	
52	RS RAM	01-01-56	SC	M.A(GEOG)	M.Ed	02-08-92	
53	JHARIA, RANI	21-02-48	SC	M.A(Pol.Sc)	B.Ed	08-04-92	
54	MAHENDRA PRASAD	01-01-49	UR	M.A(GEOG)	M.Ed	22-08-92	
55	M.O.R.HAIR	03-12-43	UR	M.Sc (MATHS)	B.Ed	01-09-92	
56	PATHAK, YOGYA NARAIN	03-05-45	UR	M.Sc(GEO)	M.Ed, PhD	01-09-92	
57	DHOBAL, RP	11-04-52	UR	M.A(ENG) M.A (Eco)	M.Ed	01-09-92	
58	NAYAK, RS	01-03-46	UR	M.A(SOCIO)	M.Ed	01-09-92	
59	KAUSHIK, N K	13-07-47	UR	M.A	M.Ed	01-09-92	
60	CHALAGERI, HANUMANTHAPPA	04-02-47	UR	M.Sc(MATH)	M.Ed	01-09-92	
61	VERMA, RAM NARAYAN	01-02-45	UR	M.Sc(PHY)	B.Ed	01-09-92	
62	REDDY, G R S	01-05-50	UR	M.Sc(PHY)	M.Ed	22-02-93	
63	SRIVASTAVA, AK	09-01-53	UR	M.Sc(MATH)		20-04-93	
64	REDDY, H S	07-03-58	UR	M.Sc(BOT)	M.Ed, PhD	18-03-93	
65	DR. JOHNSON, Y RICHARD	05-03-48	UR	M.A(HIST)	M.Ed, PhD	15-03-93	
66	Dr. B.M VEERABHADRAIAH	01-07-47	SC	M.A(Pol.Sc)	M.Ed, PhD	08-12-92	
67	BEDI, SATPAL SINGH	10-10-52	UR	M.Sc(PHY)	B.Ed	25-01-93	
68	PRIT SINGH	15-03-54	UR	M.Sc(GEOG)	M.Ed, M.Phil	25-01-93	
69	S BHIMESWARA RAO	20-10-51	UR	M.A(ECO)	M.Ed	10-06-93	
70	SIDDHU, GS	15-10-54	UR	M.A(HIST)	M.Ed, M.Phil	11-08-93	
71	SHARMA, PRADEEP KUMAR	12-11-53	UR	MA(STAT.ECO,	PCL SC), B.Ed	08-09-93	
72	MANGAT SINGH	28-07-55	SC	M.A(PBI)	M.Ed	11-01-93	
73	DR. BHAVANARAYANA, K	15-10-54	UR	M.Sc(BOT)	B.Ed, PhD	10-03-93	
74	CHANDRASEKARAN, S	23-10-55	UR	M.Com	M.Ed	10-06-93	
75	GOSWAMI, PREM PURI	14-08-47	UR	M.Sc(PHU)	M.Ed, PhD	08-05-93	
76	CHAUHAN, JAI SINGH	15-07-53	UR	MA(SANS)	M.Ed	01-09-93	
77	R RAMA RAO	12-04-58	SC	M.A (ECO)	M.Ed.	11-01-93	
78	SAHA, SANTOSH KUMAR	03-03-47	SC	M.A(HIST)	B.Ed	17-08-93	
79	CHITTEYA GEDDAMU	01-07-52	SC	MA(SOCIO)	B.Ed	30-07-93	
80	BANARSI DASS	20-04-55	SC	M.A(EDM)	B.Ed	18-02-94	
81	RAM CHARAN	01-11-57	SC	M.A(ENG)	M.Ed	02-08-93	
82	SISODIA, GULAB SINGH	01-04-54	SC	M.A(Pol.Sc)	B.Ed	07-12-93	
83	CHANDRA SINGH SOLANKI	06-09-47	SC	MA(ECO)	B.Ed	10-01-94	
84	BISHT, BAHADUR SINGH	22-05-46	UR	M.A(Eco), M.A (Socio)	B.Ed	01-01-93	
85	SACHAN, PREM NARAYAN	02-09-49	UR	M.Sc(PHY)	B.Ed	20-09-93	
86	DR. K. HARIDAS	06-01-48	UR	M.A(Pol.Sc) M.A. (Socio)	M.Ed, Ph.D	20-09-93	
87	RB SINGH	01-07-54	UR	M.Sc(PHY)	B.Ed	20-09-93	
88	MK MATTOO	10-09-48	UR	M.Sc(ZOO)	B.Ed	20-09-93	TECHNICAL RESGN. NOT ACCEPTED
89	SINGH, PREM PAL	01-01-50	UR	MA(STAT) HIN ENG	B.Ed	20-09-93	
90	GOWDA, SIDDARAME	29-04-52	UR	M.A	M.Ed	20-09-93	
91	RAO, M KOTESWARA	15-07-44	UR	M.A	M.Ed	20-09-93	
92	CHATTERJEE, ANIL KUMAR	15-01-53	UR	MA	M.Ed	20-09-93	
93	KARNYAR, YASH PAL	16-04-52	UR	M.Sc(PHY)	M.Ed, M.Phil	18-05-94	
94	SLAICH, BALWINDER SINGH	22-04-53	UR	M.Sc(CHEM)	B.Ed	28-05-94	
95	MISHRA, MURLI DHAR	01-02-55	UR	M.A(HINDI)	B.Ed	10-05-94	
96	PALANIAPPAN, S	28-02-58	UR	M.Sc(MATH)	M.Ed	30-05-94	
97	SURINDER PAL KAUR	12-11-57	UR	M.A(SOCI.ENG)	M.Ed	30-05-94	
98	CHANDRA PRABHA (Dr) Smt	25-09-45	UR	MA(HIST)	Ph.D, L.T	24-05-94	

Grams: NAVSAM, NIZAMSAGAR
e-mail: jvnizamabad2004@rediff.com

Ph: 08465-275541(O)
-275457 (R)



JAWAHAR NAVODAYA VIDYALAYA :: NIZAMSAGAR
DIST.NIZAMABAD - 503 302 [A.P]
[AN AUTONOMOUS ORGANISATION UNDER MINISTRY OF HUMAN RESOURCE DEVELOPMENT,
DEPTT.OF SECONDARY & HIGHER EDUCATION, GOVT.OF INDIA]

To
The Commisioner,
Navodaya Vidyalaya Samiti,
I.P.Estate, I.G.Stadium,
New Delhi - 110 002.

Through the Deputy Director
(Hyderabad Region)

Sir,

Sub:- V.Venkata Reddy, Principal, Jawahar Navodaya Vidyalaya
Nizamsagar, Dist.Nizamabad, Andhra Pradesh
Communicating Seniority list of Officers in the cadre of
Principals F.No.1-22/2002-NVS(Personal), dated
03.11.2003, Furnishing of information regarding deemed
absorption of 16 juniors - Request - Regarding.

---O---

I, V.Venkata Reddy joined in Navodaya Vidyalaya Samiti as
Principal (Deputation basis) on 19.07.1988. Before my joining in NVS
I was holding the post of Special Officer in APREI Society
(Registered) Hyderabad which is an autonomous body in the Andhra
Pradesh Government under the Chairmanship of Honorable Education
Minister of Government of Andhra Pradesh. I was appointed as special
officer against to post of Principal in APREI Society and joined on
30.10.1984 My parent organization APREI Society promoted me as
Principal in APREI Society w.e.f. 21.10.1988, vide Lr.No.9/A1-2/88,
dated.18.05.1989.

Certified to be true copy.

On 20.10.1992 a seniority list was communicated and I raised objections regarding fixation of my seniority and showing me below and above of my juniors vide my letter dated 27.10.1992. From 1992 to till this date I made series of representations raising objections showing number of my juniors over and above me in the said seniority list of Principals.

Again on 15.10.1993, 21.10.2002, 21.04.2003 and 03.11.2003 Seniority list of Principals was issued, whereas many of my juniors listed as below are shown as seniors to me though they were absorbed after 01.07.1990. The persons absorbed after the date of my absorption i.e. 01.07.1990 are as follows.

S.No.	Name of the Principal	Date of Joining in Samiti	Date of Absorption/Conformation	Remarks
01	R.A.Singh	31.10.86	01.05.91	Deemed absorption from 01.05.89.
02	V.D.Tripathi	11.11.86	01.05.91	Deemed absorption from 01.05.89.
03 _p	S.C.Rath	17.11.86	01.05.91	Deemed absorption from 01.05.89.
04	U.N.Jha	23.12.86	01.05.91	Deemed absorption from 01.05.89.
05 ₊	K.B.Prasad	07.09.87	01.05.91	Deemed absorption from 01.05.89.
06	VijayKumar Shastri	28.10.87	01.07.91	Deemed absorption from 01.05.89.
07 ₊	E.S.Naidu	07.09.87	01.07.91	Deemed absorption from 01.05.89.
08	S.N.Bhatt	20.08.87	01.05.91	Deemed absorption from 01.05.89.
09	S.K.Kul Shreshtha	26.08.87	01.08.91	Deemed absorption from 01.05.89.

10	SV. Sheshadri	21.08.87	01.07.91	Deemed absorption from 01.05.89.
11	Inder Jeet Sharma	29.09.87	01.07.91	Deemed absorption from 01.05.89.
12	B.R. Gautam	17.10.87	01.09.92	Deemed absorption from 01.05.89.
13	Basu Deo Pandeya	05.10.87	01.07.91	Deemed absorption from 01.05.89.
14	Smt. CP. Punj	09.09.87	01.07.91	Deemed absorption from 01.05.89.
15	B.C.R. Mohanani	07.11.87	01.07.91	Deemed absorption from 01.05.89.
16	Dr. Bharath Kumar	21.08.87	01.07.91	Deemed absorption from 01.05.89.

In my recent representation PF/VVR/INVN/2003-04/05/61, dated 07.05.2003, I have requested the authority to render justice in the matter duly placing my seniority over and above said persons. During the pendency of my representation for fixation of my seniority over and above the juniors the earlier seniority list was given effect for further promotions for the post of Assistant Director's and all the above mentioned Sixteen(16) juniors to me were promoted to the higher rank i.e. Assistant Director, whereas I am working as Principal even now.

First time I came to know through the seniority list circulated vide F.No.1-180/NVS(HR)/2002/9646. dated 21.04.2003 that juniors who were shown above me in the earlier seniority list were treated as "DEEMED TO BE ABSORBED" W.E.F. 01.05.1989 AS AGAINST THEIR ORIGINAL DATE OF ABSORPTIONS OF 01.05.91 and even subsequent dates as listed above. It is rather surprising to note that nowhere in the service juris-prudence or the law laid down by any competent court in the country, such a deemed absorption is not permissible under law. **Even the terms and conditions of the samiti also not provided such deemed absorption as against the actual date of absorption.** While stating that my juniors were given deemed absorption anterior to the actual date of their absorption the proceeding

in which they were given such deemed absorption and the details of those persons were not stated. In what circumstances, such a decision was taken by the competent authority detrimental to my interest without giving any opportunity to me to defend such illegal action is also not known to me. Unless I was given a opportunity against such deemed absorption in favour of my juniors, no proceedings by deemed absorption can be given in favour of Sixteen(16) of my juniors. At no point of time I was not given any notice or opportunity before giving deemed absorption against Sixteen(16) of my juniors and thereby to treat them as seniors to me in the cadre of Principals.

I sincerely requested you sir vide my representation dated 07.05.2003 to kindly communicate the proceedings under which the Sixteen (16) of the above stated list of my juniors were given seniority over and above me. In spite of my sincere request the Deputy Director (Personal), N.V.S. Head Quarters had given me a letter F.No.1-22/02-NVS(Pers.), dated 03.11.2003, (The first reply received from Navodaya Vidyalaya Samiti against my series of representations) wherein it was stated that my representation dated 07.05.2003 stands disposed off as rejected. At no point I was given any clarification to my doubts raised through my series of representation about my seniority. It was bluntly stated that my representation dated 07.05.2003 stands disposed off as rejected and also communicated that no further correspondence in this matter will be entertained. It is to bring to your kind notice that earlier I made number of representations right from 1992 to 2003 for placing me over and above the above Sixteen(16) persons in the seniority list of Principals and in spite of making repeated representations no authority as on this date answered to my representations and not communicated any order attending my grievance on the other hand stated as disposed of my representation dated 07.05.2003 as rejected.

Without replying my grievance and without communicating me the proceedings under which Sixteen (16) of my juniors are given deemed absorption the question of showing them over and above me in the seniority list of the Principals disposing of my representation should not arise. Answering grievance against the seniority is a statutory duty and the same is to be discharged as a statutory obligation.

My self has joined in the Samiti on deputation as Principal on
19.07.1988

I was promoted to the post of Principal in my parent organization w.e.f.
21.10.1988.

I was absorbed permanently in the cadre of Principal in NVS w.e.f.
01.07.1990.

Leaving all the absorption conditions circulated by the Samiti and the clear explanatory note given by the Navodaya Vidyalaya Samiti in its absorption rules, it is not known how the above Six(06) Principals, who have joined in Navodaya Vidyalaya Samiti on direct basis and reported as Principals after 01.07.1990 i.e. my date of absorption have been placed before me in the Seniority List, though they might not submitted their joining report as principal as on 01.07.1990.

2] Mr. Mohanlal Sharma and my self both of us were absorbed on the same date 01.07.1990 as per the Seniority List circulated initially wherein both of us stands in the seniority list at serial no. 92 and 93 respectively. It is not known why Mr. Mohanlal Sharma has been given deemed absorption from 01.05.1989 against the original absorption 01.07.1990 and why not the same deemed absorption was not done in case of mine if at all the deemed absorption procedures are existing in Navodaya Vidyalaya Samiti against the date of original absorption.

3] It seems that a Principal on direct recruitment basis joined in a particular year is considered as senior with that of an absorptionist of that particular year what ever may be the their date of joining ranging from 1st January to 31st December of that particular year. It happened in the case of all the direct recruiters of the year 1991, and all the absorptionists of 1991 were placed after the direct recruiters only.

In contrary to the above procedure all the absorptionists nearly 36 members of the year 1989 were placed ahead of the direct recruiters of the year 1989 irrespective of their joining in the Samiti. That is the placement of a Principal absorbed in the year 1989 keeping ahead of the direct recruitee of the year is not followed in the subsequent years. For example even though my self was absorbed on 01.07.1990 the direct recruitee joined on the following dates at sl.no. noted against are kept ahead. It is categorically stated in my above grievance.

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4] As stated in the above list 16 Principals whose absorption was done on 01.05.1989, 01.05.1991, 01.07.1991, 01.08.1991, 01.09.1992 were later given in the remarks column deemed as absorbed on 01.05.1989. In this context I feel it appropriate to point out, that the undersigned who met the Commissioner in the month of September, 2003 had personal discussion with the Commissioner with regard to the Seniority of the Principal's.

The Commissioner was kind enough to show the minutes of the first Departmental Promotion Committee, wherein only 36 Principal's were absorbed on the date of 01.05.1989 and a remark was written in the minutes stating that the following 18 Principal's absorption cannot be done due to their unsatisfactory services. In the above said 18 list of Principal's who were unable to get absorbed w.e.f. 01.05.1989 includes all the above stated 16 and two of the following. The other two are 1) Mohanlal Sharma, whose original absorption was later done on 01.07.1990 and 2) Lalji Singh, whose original absorption was later done on 01.05.1990. It was very clear that all the 18, whose absorption was given in the remarks as **01.05.1989 as deemed absorbed** were not initially absorbed in the first D.P.C. along with those 36 Principal's who were originally absorbed 01.05.1989. But in the seniority list circulated 21.04.2003 surprisingly it was given in the remarks column as deemed absorbed on 01.05.1989. In this context I am in doubt that how the 18 Principal's against whom a remark was passed as unsatisfactory service in the first D.P.C. were made as deemed absorbed with 01.05.1989 later in the seniority list circulated on 21.04.2003. I am also in doubt up to which date the LSC & PC was sent to their parent organizations from the Samiti and the date of consent given by the parent departments in case of above 18 i.e. Is it the date of original absorption or the date of deemed absorption and also was there a berth for those 18 Principals on 01.05.1989 in the absorption category to make them deemed absorbed w.e.f. 01.05.1989 against their original absorption of the dates 01.05.1991, 01.07.1991, 01.08.1991 and 01.09.1992.

It is surprising to note that the seniority list dated 21.04.2003 remarks column only contains the deemed absorption dates in respect of above 18 whereas the earlier seniority lists circulated does not have the remark as deemed absorbed with 01.05.1989 in respect of above 18. It is also not known how many types of absorptions are existing in the Samiti, Is it one is original absorption as per the absorption rules circulated initially and the second is the **deemed absorption** which is not at all known to the majority of the Principals and the procedure not circulated to anybody. I am also in

= 61 = 26

doubt how the 18 are made as deemed absorbed with the date of 01.05.1989 when it was clearly mentioned in the first D.P.C. minutes of absorption, that their services are not satisfactory and they are to be observed further.

The deemed absorption with an anterior date without notice to the Principal's community and keeping them in dark and just mentioning as deemed absorbed w.e.f. 01.05.1989 against the 18 Principals after a lapse of 12 years and odd certainly makes to doubt the deemed absorption procedure.

5] It is learnt that those who have put on two years of deputation service as on 31.12.1989 were only considered for initial absorption w.e.f. 01.05.1989. The base i.e. the cut of date 31.12.1989 is also not known how it is taken as 31.12.1989 only. Contrary to this also Principals joined on deputation basis on 04.01.1988 and a Principal joined on 01.08.1988 was absorbed w.e.f. 01.05.1989 even though they did not complete two years of service on deputation. How these two cases were considered for absorption w.e.f. 01.05.1989 if at all the cut of date 31.12.1989 was followed strictly with a particular rule position. Is it to benefit some category of persons or not?

After going through of all the points of doubts I feel that absorption procedures are not clear and absorptions of the Principals was done to the convenience of some category of people and without attending my representations made since 1992 sequentially **disposing of my representation dated 07.05.2003 as rejected is totally a one sided decision**. At least now the authorities at higher level and competent to clear off the above said doubts may take initiation and do justice, hoping that rule should be a rule for all and should be equal.

Thanking you,

Yours sincerely,

[V. Venkata Raddu]

Principal.

J.N.V., Nizamabad,
Andhra Pradesh.



NAVODAYA VIDYALAYA SAMITI
[Hyderabad Region]

(AN AUTONOMOUS ORGANISATION UNDER MINISTRY OF HUMAN RESOURCE DEVELOPMENT,
DEPTT. OF SECONDARY & HIGHER EDUCATION, GOVT. OF INDIA.)

H.No.1-1-10/3, Gardar Patel Road, Secunderabad- 500 003, Andhra Pradesh

F.NO.1-180/NVS (HR)/2005-06/

August 1, 2005

OFFICE ORDER

Consequent upon his promotion to the post of Assistant Commissioner, Vide NVS Hqrs., Office Order No. 2-13/2004-NVS (Estt-II), dated 22.07.2005, Sri V. Venkata Reddy, Principal, JNV, Nizamabad has been posted as Assistant Commissioner to RO, Shillong. Sri V. Venkata Reddy, Principal, JNV, Nizamabad is hereby directed to handover the charge of the Principal including financial powers to Smt. R. Stella Hebzi Bai, Vice-Principal and get himself relieved so as to report at RO, Shillong by 08.08.2005.

He is directed to report to the Deputy Commissioner, RO, Shillong.

(A.N. RAMACHANDRA)
DEPUTY COMMISSIONER

To
Sri V. Venkata Reddy,
Principal,
JNV, Nizamabad

Copy to :-

1. Smt. Stella Hebzi Bai, Vice-Principal, JNV, Dist. Nizamabad - with a direction to take over the charge of the vidyalaya from Sri. V. Venkata Reddy, Principal and to intimate the relieving of the Principal. She is hereby authorized to sign the cheques on behalf of the Principal as In-Charge Principal as per the existing rules of NVS.
2. The Deputy Commissioner(Admn), NVS, New Delhi - w. r. to his order No. 2-13/2004-NVS(Estt-II) dated 22.07.2005.
3. The Chairman VMC, JNV, Nizamabad - for favour of information
4. The Accounts Officer, NVS, RO, Hyderabad - for favour of information.
5. P.F of the official.

received copy

DEPUTY COMMISSIONER


Certified to be true copy



NAVODAYA VIDYALAYA SAMITI
REGIONAL OFFICE : NONGRIM HILLS SHILLONG-793003
(Ministry Of Human Resource Dev.
Department OF Education)
Telephone No : 0364 : 2521363 / Fax No. : 0364 : 2521362
email : navsam@sancharnet.in / nvsroshillong@rediffmail.com

TO WHOMSOEVER IT MAY CONCERN

Certified that Sh. V. Venkat Reddy is transferred and posted to Navodaya Vidyalaya Samiti, Shillong from Hyderabad Region and has joined in Shillong Region w.e.f. 8/8/05 as Assistant Commissioner.


(W. TARIANG)
OFFG. DEPUTY COMMISSIONER

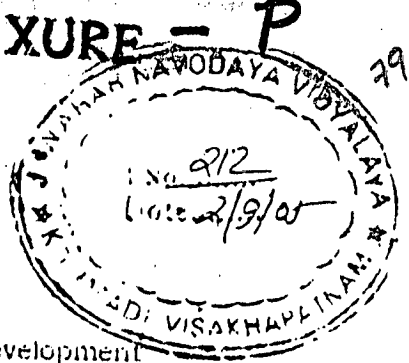
Certified to be true copy



= 64 = ANNEXURE - P 79

Email: nvssd_hyd@dataone.in

Tel: 040-27895565 / 5438
Fax: 040-27895567



NAVODAYA VIDYALAYA SAMITI (H.R.)
Autonomous Organization under Ministry of Human Resource & Development
(Dept. of Secondary & Higher Education, Govt. of India)
1-1-10/3, Sardar Patel Road, SECUNDERABAD - 500 003

F.No.1-152(Grievance)/NVS(HR)/2005-06/

Date: 31.08.2005

MEMORANDUM

In continuation to the Grievance Redressal Meeting dated 10.06.2005, the status of individual grievances as indicated at the R.O level has been settled and communicated to individual JNVs concerned.

However, the status of consolidated grievances is hereby enclosed for the information of concerned individual which may please be brought to the notice of the aggrieved person as the case may be.

In case of pending issues, JNVs are directed to keep the issue under watch and show in the monthly grievance report till they are settled.

Sd/ xxx
[A.N.RAMACHANDRA]
DEPUTY COMMISSIONER

Encl: As above (09 pages)

To
The Principal,
All JNVs under Hyderabad Region.

- Copy to:
- 1. The Joint Commissioner(Admn.), NVS, New Delhi.
 - 2. All officers, NVS, RO, Hyderabad.

DEPUTY COMMISSIONER

12-3-06
17/3/05
D P D N - P.S.S.
2) GCR

Certified to be true copy

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NAVODAYA VIDYALAYA SAMITI, HYDERABAD REGION
GRIEVANCE REDRESSAL

S.L. NAME & DESIGNATION	NATURE OF GRIEVANCE	Jaw (Dist)	STATUS OF ACTION TAKEN	EXPECTED DATE OF SETTLEMENT MODE OF SETTLEMENT MODE OF SETTLEMENT MODE OF SETTLEMENT
1. G Arumugam, Principal	Transfer Benefits for NE stay	Karaikal	Settled	
2. V Ganeshan PGT(Maths)	Transfer benefits for service at Minicoy	Karaikal	Settled	
3. Dr S Saccivan, TGT(Tamil)	Transfer Benefits for service at Car-nicobar for 9 yrs	Karaikal	Settled	
4. Dr M Veerabadrhan Principal	TTA benefits for NE stay	Chickmagalur	Settled	
5. M T George, TGT(Eng)	Co-erced transfer in 5/2002	Chickmagalur	Settled	
6. Jacob George, Librarian	TTA benefits for stay in Mini cov	Mene	Settled	
7. Umesnan D.P Librarian	TTA benefits	Kasaragod	Settled	
8. K Dorothy Shangalla	TTA benefits for stay in NE	Mysore	Settled	
9. K M sasi, PGT(His)	TTA benefits for stay in NE	Calicut	Settled	
10. K V Suresh, Principal	TTA benefits for stay in NE	Udupi	Settled	
11. Sh. T V S P. Rao, Vice Principal	Stepping up of pay	Dharward	Under examination	By October 2005
12. Ms Sudha N. Naik, TGT Maths	Pay anomaly	Dharward	Settled	
13. Ms V S. Itagi, P.E.T	Pay anomaly	Dharward	Settled	
14. Mr. Gineeshkumar, TGT English	Pay Anomaly	Karaikal	Settled	
15. P. Lakshminarayana, PET	Removal of pay anomaly	Kanga Reddy	Settled	
16. J. Sarojamma, V.P	Revised option for pay fixation not accepted	Kurnool	Settled	
17. K. Sudhakaran Nair, TGT	Consideration of revised option and relaxation of pay	Eamkulam	Under examination	By October 2005
18. ED Rechael, PET	Consideration of revised option and relaxation of pay	Esinakulam	Under examination	By October 2005
19. Jacob George, Librarian	1. Preponement of date of increment	Mahe	Settled	
20. Smt. S.V. Davande, TGT Hindi	Stepping up pay anomaly	Koppal	Settled	
21. A. V. Ganibao, Asst Teacher	SENIOR SCALE	Bellary	Settled	
22. A. SATYABHAMA, TGT Hindi	STEPPINGUP	Bellary	To be done by HVC RO, Pune	
23. J. Madhusoodanan, PGT Commerce	Grant of Senior Scale on completion of 12 years	Kottayam	Settled	
24. M Prasad, TGT English	1. Petition to revoke Dies Non 2. Anomaly in pay fixation	Idduk	Under examination	By October 2005
25. Smt. Mini Soman PGT:Bio	Preponement of increment	Kasaragod	Settled	
26. Sri. Soman P.V/TGT:Mat	Non sanctioning of Senior Scale	Kasaragod	Settled	
27. Anubha TGT(Malayem)	Removal of pay anomaly	Calicut		By October 2005

NAME & DESIGNATION	NATURE OF GRIEVANCE	OFFICE	STATUS	DATE OF SETTLEMENT / MODE OF SETTLEMENT / DATE OF PENDING
28 Sri C Lakshminarath, PGT(Hist)	RECOVERY OF LTC BILL		Protessem	Settled
29 Chayenatha, PET	Senior scale wof from Sep 2001		Chief maglur	Settled
30 Ms Musrat Jehanbanu PGT Biology	Recovery of electrical charges reg. while in service at JNV, Kolar. Ref 318/JNVY/2004-05/888 dt 08.11.04 Ref.2.F3-18-JNVY/2004-05/1049	B'lore (urban)	Under examination	By October 2005
31 K Vijayakumar, PGT Maths	Recovery of electrical charges reg. while in service at JNV, Kolar. Ref.318/JNVY/2004-05/888 dt 08.11.04 Ref.2.F3-18-JNVY/2004-05/1049	B'lore (urban)	Under examination	By October 2005
32 T N Rukmini TGT English	Recovery of electrical charges reg. while in service at JNV Kolar Ref.318/JNVY/2004-05/888 dt 08.11.04 Ref.2.F3-18-JNVY/2004-05/1049	B'lore (urban)	Under examination	By October 2005
33 N Jayareish, EE	Travel by pvt. airlines to Andaman-recovery	NVS PO, Hyd	Settled	
34 C Praveen Kumar, PGT Maths	EL Credit for the period of 10 days from 16 Dec 1993 to 24 Dec 1993 worked at JNV-Warangal as TGT Maths. Retained during winter vacation for the completion of JNVST-1994. I have personally approached the Principals of JNV thrice earlier and represented for the sanction, but the attendance register was not found at that	Ranga Reddy	Settled	
35 Sh. T R Jodab, PGT Hindi	Credit of EL worked during vacation during deputation	Dharwad	Settled	
36 Gineesh Kumar, TGT English	Discrepancy in EL credit	Kannikal	Under examination	By October 2005
37 KP Shanker, TGT SS	Sanction of E.L 28.06.02 to 08.07.02 release of pay of summer vacation of June 2002. Incomplete of personal file by the Principal, JNV, Chikmagalur. Sanction of increments for the year 2002 & 03	Koppa	Settled	
38 M Jayakrishnan PGT (Eng)	Credit of EL as service benefit	Gadag	Under examination	By October 2005
39 Sri M. Gatteppa, CCS	Minor Punishment awarded by the Disciplinary Authority	Guntur	Settled	
40 P. PRASANNA KUMAR, UDC	APPEAL FOR QUASHING THE CHARGE SHEET AND REQUEST FOR PROMOTION TO THE POST OF OFFICE SUPERINTENDENT Ref:(1) NVS(HR) Office order No. 1-201/NVS(HR)/2005 dated 3.5.2005; (2) NVS(HR) Office order No. PF/JDC/20/NVS(HR)/2002-03/8828 Dated 3.4.2003; (3) Written statement of defence dated 22.5.2003; (4) Appeal for consideration of promotion dated 09.3.2005 AND (5) Appeal for quashing the charge sheet and request for promotion dated 17.05.05 Mr. P. Prasanna Kumar UDC of this Vidyalaya has submitted grievances under Ref. 4 and 5 for quashing the charge sheet issued on 03.04.2003 and for considering him for promotion to the post of Office Superintendent. He has submitted a written statement of defence dated 22.05.2003 for which reply is yet to be received. Meanwhile his juniors have been called to course out for promotion & choice of posting.	Calicut	Reply given & Settled	

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S/N	NAME & DESIGNATION	NATURE OF GRIEVANCE	City (Dist)	STATUS OF ACTION TAKEN	EXPECTED DATE OF SETTLEMENT/EXPECTED MODE OF SETTLEMENT/CASE OF PENDING
41	R. ANURADHA, Principal	REVIEW OF PENALTY IMPOSED	Bellary	Under examination	By October 2005
42	M. Prasad, TGT English	Petition to revoke Dies Non	Idukki	Settled	
43	Suntha Kumari TGT(Eng)	To drop increment due to long absence	Calicut	Under examination	By October 2005
44	T.D Mathew, PGT English	Missing credit of Rs.17520/- in the CPF A/c No 8952 of Mr.T.D.Mathew	Cannur	Settled	
45	KB SHANKAR KURUP, PGT ENGLISH	Non credit of CPF subscription of September 1999 in CPF A/c No. 6109	Kottayam	Under examination	By October 2005
46	Mr. J. Madhusoodanan, PGT(Commerce)	Non credit of CPF subscription of September 1999 in CPF A/c No. 6566	Kottayam	Is being settled	By April 2006
47	Mr. T. Palani Velu, PGT(Economics)	Non credit of CPF subscription of September 1999 in CPF A/c No. 7166	Kottayam	Is being settled	By April 2006
48	Mr. P.P.Unnikrishnan, Librarian	Non credit of CPF subscription of September 1999 in CPF A/c No. 9433	Kottayam	Is being settled	By April 2006
49	B. Vitala Rao, PGT Biology	Exemption of length of service for direct recruitment as Principal for exceptional cases	Warangal	Policy Decisions	Not under periew of R.O
50	R.V.K.Rao, O.S	Promotional avenues in Recruitment Rules	Warangal	Policy Decisions	Not under periew of R.O
51	P.Chandrasekh, CCS	Difficulty in discharging multifarious duties	Warangal	Policy Decisions	Not under periew of R.O
52	Dr.M.Venugopal, TGT Telugu	Sanction of PGT Telugu Post	Ananthapur	Policy Decisions	Not under periew of R.O
53	Johnson Thomas, Chowkidar-cum-Sweeper	Change of cadre from Chowkidar-cum-Sweeper to Chowkidar and transfer to JNV Alleppy	Eernakulam	Policy Decisions	Not under periew of R.O
54	B. Eswarajah TGT.Telugu	Appeal for conversion of two TGTs to PGT in Regional Language in NVS on par with Social Studies	Khammam	Policy Decisions	Not under periew of R.O
55	D.Papa Rao, TGT, Telgu	Appeal for conversion of two TGTs to PGT in Regional Language in NVS on par with Social Studies	Khammam	Policy Decisions	Not under periew of R.O
56	N Raveendran, Vice Principal	Introduction of voluntary retirement scheme and pension	Kottayam	Policy Decisions	Not under periew of R.O
57	Shankar Kurup, PGT english	Introduction of voluntary retirement scheme and pension	Kottayam	Policy Decisions	Not under periew of R.O
58	Mr. M.V. Varghese, Catennq Assistant	Sunday/Weekiy off not getting Exempt payment of Licence Fee Free food may be provided Define working hours	Kottayam	Policy Decisions	Not under periew of R.O
59	Mr. Ajeesh A.K., Chowkidar-cum-sweeper	Relaxation in minimum percentage of marks for considering as LDC Extending 10% reservation in promotion higher posts Request for residential allowance and compensatory increasing stiching charges	Kottayam	Policy Decisions	Not under periew of R.O
60	Mr Ajeesh A.K. Chowkidar-cum-Sweeper	Request for residential allowance and compensatory increasing stiching charges	Kottayam	Settled	
61	Mr. Narayan Prasad Sharma Chowkidar-cum-sweeper	Increasing stiching charges Request to call for departmental test Request for residential allowance and compensatory	Kottayam	settled Under examination	By October 2005
62	ELVSR Prasad, TGT Telugu	Promotion opportunity as PGT(Tel)	Nalgonda	Policy Decisions	Not under periew of R.O
63	J. Krishnam Raju, OS	To carry forward of leave accumulation-deputation	Vizakhapatnam	under examination	By October 2005
64	Kunkhikrishnan M.V, TGT(Science)	Recording of seniority for NE service	Calicut	Under examination	By October 2005
65	S.V.uganandam, PGT English	Withholding of annual increments for 2004-05	Warangal	settled	

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S. No. & DESIGNATION	NATURE OF GRIEVANCE	DIV (Dist)	STATUS OF ACTION TAKEN	EXPECTED DATE OF SETTLEMENT/EXPECTED MODE OF SETTLEMENT IN CASE OF PENDING
65 James Thomas, UDC	Promotion to the post of QS is denied on the ground that disciplinary action is contemplated against him. His representation dated 22-03-05 and 17-05-05 are pending	Kollam	settled	
66 Mrs. Maniben KC, PGT Maths	Missing entry in the seniority list of PGTs published upto 31.12.2002	Kannur	Under examination	By October 2005
67 Smt Radhabai Joshi, TGT	Declaration of probation period since 15 years	Koppal	settled	
68 K. Ravi, PGT Maths	Small family incentive (Family allowance)	Koppal	To be done by NVS, RO, Jaipur	By October 2005
72 V. Bhaktahavachala Reddy, P.E.T	Seniority over looked though have come from Jr. College	Khammam	Settled	
73 M.MALLAPPA, TGT Kannada	PAYMENT OF special pay by Jaipur Region	Bellary	To be done by NVS,	By October 2005
74 Smt. Netravati S. Bhat, PET	Audit objection on loss of library books at jnv chamaraingar request for reimbursement	Hassan	Under examination	By October 2005
76 Mr. N. Raveendran, Vice Principal	Request to consider period of Deputation prior to absorption for promotion. Relaxation in upper age for applying to the post of Principal	Kottayam	Under examination	By October 2005
76 Mr. K.B. Sankara Kurup, PGT (English)	Request to consider period of Deputation prior to absorption for promotion. Relaxation in upper age for applying to the post of Principal	Kottayam	settled	
77 Mr. K.P. Velayudhan, chowkidar	Regular appointment from 16.1.90. Appointed w.e.f 14.12.87 and continued with break upto 15.1.80	Kottayam	settled	
78 G.R. Maskeri, TGT Maths	Correction in the seniority list for promotion	North Canara	Under examination	By October 2005
79 Yogendra Singh Bhadauria, PGT Geography	Claim of TADA for Induction Course	Chittoor	Under examination	By October 2005
80 D. Kunasakaran, PGT History	Vice Principal promotion and change of place of posting	Pondicherry	Under examination	By October 2005
81 V. Venkat Reddy, Principal	Representing regarding seniority in the list of Principals	Nizamabad	Settled, Promoted as A.C.	
82 S. Chappala Rao, PGT (Maths)	Withholding of annual increments	Vizakhapatnam	Under examination	By October 2005
83 P. Dasaradani, PGT (Bio)	Permission for revised option for re-fixation of pay	Vizakhapatnam	Under examination	By October 2005
84 B.N. Kanekar, TGT (Eng)	Promotion from TGT to PGT	Gadag	Under examination	By October 2005
85 B. Nani Singh, UDC	Promotion to be effected from due date of LDC to UDC	Gadag	Under examination	By October 2005
FRESH CASES				
1 A.B. Takka, FCSA (Con)	Payment of remuneration	Bijapur	Under examination	By October 2005
2 Shery Manuel, PGT Bio	Permission for leaving campus on weekends	Tumkur	Under examination	By October 2005

To
The Commissioner,
Navodaya Vidyalaya Samiti,
A-28, Kailash Colony,
New Delhi-48.

Date: 7/July'06

Subject: V.Venkata Reddy, Asstt. Commissioner, NVS R.O.Shillong , grievance submitted letter dated 10/6/05.Grievance redressal meeting held at R.O.Hyderabad chaired by Honorable Joint Commissioner, Dr. Rakesh Sharma, NVS Hqrs. communicating a memorandum from the Deputy Commissioner, R.O.Hyderabad regarding .

Ref: F.No.1-152(Grievance)/NVS (HR)/2005-06 Dated 31/8/2005.

Sir,

With the subject cited above I submit that on the instructions given by R.O. Hyderabad I V.Venkatta Reddy, the then Principal JNV Nizamasagar, Nizamabad Dist.Of Andhra Pradesh (presently working as Assistant Commissioner, NVS R.O. Shillong) attended the grievance redressal meeting held at R.O. Hyderabad on 10/6/2005 headed by Shri Rakesh Sharma , Joint Commissioner, NVS Hqrs. on the day of grievance meeting nothing has come out in respect of my grievance which I have been submitting since 1991 till the date (which is enclosed herewith dated 10/6/05). To my surprise a memorandum cited in the reference from the office of the Dy. Director dated 31/8/2005 is received by me very recently wherein against the serial no. 87 it was mentioned under the status of action taken as "settled promoted as A.C." which is no way related to my grievance wherein I have asked to take my seniority in the seniority list of Principals in Navodaya Vidyalaya Samiti since my promotion to the post of Principal in my parent department dated 21/10/88 as the Principal of APREI Society Regd.Hyderabad(my parent organization Principal post is also an analogous post with that of principal of Navodaya Vidyalaya Samiti.(Kindly find enclosed a Xerox of Swamys establishment and administration page No. 583,584,585.)

Instead of settling my grievance, the Deputy Director, R.O.Hyderabad had stated as settled because I have been promoted as Assistant Commissioner in the month of July 2005 in the normal course. To my surprise I have no where mentioned in my grievance that I did not get the post of Assistant Commissioner. My grievance as stated since 1991 is to fix my seniority from the date of my promotion to the post of Principal in my parent organization i.e.21/10/1988 since the post of principal in APREI Society and the post of Principal in Navodaya Vidyalaya Samiti are analogous. As per absorption rules of Navodaya Vidyalaya Samiti a person holding analogous post in parent organization and coming to Samiti on deputation should be given seniority from the date of joining in Samiti on deputation /date of acquiring analogous post in parent organization with that of the post holding on deputation. The grievance of mine was not at all settled instead I was given wrong information stating that my grievance is settled because of my promotion as Assistant Commissioner in a normal Course.

Hence I may be given a reply how my grievance was settled and also a copy of it may kindly be served it to me at the earliest.

Thanking you,

Yours sincerely,
V.V.Reddy
V.V.REDDY
(ASSISTANT COMMISSIONER)

Copy to the Deputy Commissioner
R.O.Hyderabad with reference to his Memorandum Dated 31/8/2005 with a request to send the settlement of my grievance particulars if at all settled.

Certified to be true copy
KS

केन्द्रीय प्रशासनिक न्यायालय
Central Administrative Tribunal
90 JAN 2007
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

ORIGINAL APPLICATION NO. 212 OF 2006

Filed by

the Respondents No 1, 2, 2A & 3

Through:

R.S. Chowdhury
Advocate.
8/1/07

IN THE MATTER OF:

O.A No. 212/06

Sri V.V. Reddy

..... Applicant

-Vs-

Union of India & Ors.

..... Respondent.

-AND-

IN THE MATTER OF:

A Written Statement filed on behalf
of the Respondents No. 1, 2, 2A & 3.

WRITTEN STATEMENT

I Shri Debananda Hazarika aged about years, presently serving as the Deputy Commissioner, Novodaya Vidyalaya Samiti, Regional office, Nongrim Hills, Shillong, Meghalaya- 783003, do hereby solemnly affirm and state as follows:-

1. That I am the Deputy Commissioner, Navodaya Vidyalaya Samiti, Shillong, Meghalaya and I have been impleaded as the respondent No.3 in the said Application and as such, I am fully acquainted and well conversant with the facts and circumstances of the instant case and competent to swear this affidavit. I have been duly authorised to swear this Affidavit on behalf of the Respondents no. 1, 2 and 2A.

2. That save and except the statements made in the Original Applicant, which have been specifically admitted herein below, the rest shall be deemed to have been denied by the answering Respondents.
3. That, with regard to the statement made in paragraph IV.1, IV.2 and IV.3 of the Original Applicant, the deponent has no comments to offer.
4. That, with regard to the statements made in para IV.4 of the Original Applicant, the deponent states that it is a fact that while the Applicant was rendering his duties as a deputationist in the post of special officer, ~~he was promoted~~ to the post of Principal in his then Parent Department i.e., APREI Society. However the said promotion to the post of Principal in his parent Department was only on temporary basis. Be it further stated herein that the scale of Pay so attached to the said post Principal in the Parent Department was 1980-80-2780-90-3500/-. However, in comparison the Scale of Pay which was being drawn by the Applicant in the Navodaya Vidyalaya Samiti in the post of Special officer was 3000-100-3500-125-4500.

Pay Scale in Parent Department (APREI) at the time of joining.	Pay Scale in Samiti at the time of joining in Samiti as Special officer on Deputation basis.
1980-80-2780-90-3500	3000-100-3500-125-4500

As such, a bare glance of the said Scales clearly reveals that the Scales being drawn by the Applicant in his Parent Department was not identical to the Scale of pay being drawn under the Respondent Samiti as per the provision of F.R 9 (31). Also the DA rates applicable in the Petitioner parent department in their scales were lower to that of Principal in NVS. Hence the equivalency for the

purpose of Seniority benefits as per Rules 5 of permanent absorption rules is not applicable to the Petitioner.

5. That with regard to the statements made in para IV.5 of the Original Application, the deponent has no comments to offer.

6. That with regard to the statements made in para IV.6, IV.7, IV.8, IV.9 and IV.10 of the Original Applicant, the deponent does not admit anything, which is contrary to the records of the case. The deponent however states that the said Seniority list of Principals as on 31.12.1981 was circulated on 15.10.1993 after detailed consideration of the objections so received from the Applicant as well as the other employees of the Samiti and the Seniority position of the Principals in the Samiti was fixed on the basis of the Permanent Absorption Rules of the Samiti circulated vide F No. 1-28/89-NVS (Adm.) dated 04.07.1989 wherein it has been mentioned that –

“ the Seniority of the persons absorbed permanently in the NVS in the grade in which he is absorbed, shall be counted with effect from the date of his absorption in Samiti. In case, however such a person was already holding a post in the same or equivalent grade on regular basis in his parent department, he will be entitled to the benefits of such regular service in the grade for fixation of his seniority. In the latter case the officer will be given seniority from

- the date from which he has been holding the post of deputation, or
- the date from which he has been appointed on regular basis to the same or equivalent grade in his parent department.
- Which ever is later.”

Further, it is pertinent to note that the direct recruits in a particular year are to be placed senior to the absorbees in that particular year. About 18 principals had become eligible for consideration for permanent absorption w.e.f. 01.05.1989

but were offered absorption during 1990-91. The Respondent No.4 and 5 herein (i.e. Sri S. N. Bhatt and Sri B.C.R. Mohanani) were amongst those 18 Principals who were although absorbed in 1990-91 but were given the seniority benefits w.e.f. 01.05.1989.

7. That while denying the statements made in paragraph IV.11.IV.12, IV 13 and IV. 14 of the Original Application, which are contrary to the records of the case, the deponent reiterates the statements made in paragraph 4 and 6 hereinabove. It is further stated that the grievance of the Applicant was duly looked into by the Samiti and his representation dated 07.05.2003 was rejected vide letter under Memo No.1-22/02 dated 03.11.2003 after considering all aspects of the matter.
8. That those statements made in paragraph IV.15, IV.16, IV. 17, IV. 18 and IV.19 of the Original Application which are contrary to the records of the case shall be deemed to have been denied by the deponent. It is further reiterated that the Seniority lists of Principals which has been circulated in the Samiti from time to time have been fixed as per the Rules and Regulations of the Samiti. Further, as has been stated hereinabove, due thought was given to the representation of the Applicant along with others and accordingly the same was settled. It is further pertinent to note that the Applicant has also been duly granted promotion to the post of Assistant Commissioner in the Novodaya Vidyalaya Samiti vide Order dated 22.07.2005.
9. That it is humbly stated that none of the grounds so averred to in the Original Application are good or legally tenable grounds. The Memorandum issued by the Regional Office, Hyderabad on 31.08.2005 is not an operative Order but is in fact only a communiqué stating that the grievances of the individuals that have been settled as per the Grievance Redressal Meeting on 31.08.2005 and therefore the contentions of the Applicant, contrary thereto, cannot hold ground.

It is categorically stated that no discrimination has been meted out to the Applicant and Respondent authorities have in no way acted illegally or arbitrarily. The deponent states that there is no merit in the instant Original Application and the same is accordingly liable to be dismissed.

VERIFICATION

I Shri Debananda Hazarika aged about 56 years, son of Dambark Dhar Hazarika, presently serving as the Deputy Commissioner, Novodaya Vidyalaya Samiti, Regional office, Nongrim Hills, Shillong, Meghalaya do hereby verify that the statements made in paragraphs 1, 2, 3, 4 (partly), 5, 6 (partly), 7, 8, 9. of the written statement are true to my knowledge and those made in paragraphs 4 (partly), 6 (partly) are true to my knowledge derived from records and rest are my humble submission before this Hon'ble Tribunal. I have not suppressed any material fact.

And I sign this verification on this 9th Day of January, 2007.

Debananda Hazarika

13 MAR 2007

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH AT GUWAHATI

Original Application No. 212/2006

FILED BY: THE APPLICANT
THROUGH: D.K. DAS,
Advocate.

IN THE MATTER OF:

O.A. No. 212/2006

V. Venkata Reddy ... Applicant

-Vs-

Union of India & Ors ... Respondents

-A N D-

IN THE MATTER OF:

A Rejoinder on behalf of the Applicant
against the Written Statement filed on
behalf of the Official Respondents i.e.
Respondent Nos. 1, 2, 2A and 3

R E J O I N D E R

I, Sri V. Venkata Reddy, son of Late V. Venkata Reddy, aged about 52 years, resident of Time of India Building, Rynjah, Shillong, presently serving as Assistant Commissioner, Navadaya Vidyalaya Samiti (N.V.S.), Regional Office, Nongrim Hills, Shillong, do hereby solemnly affirm and state as follows.

1. That, I am the Applicant in the instant case and as such, am fully conversant with the facts and circumstances of the instant case.
2. That, a copy of the Written Statement filed on behalf of the Respondent Nos. 1, 2, 2A and 3 in the Original Application, has been duly served upon me through my Counsel. I have gone through the same and understood the contents thereof. The statements and averments made in the written statement which have not been specifically admitted herein below shall be deemed to have been denied by the Deponent/Applicant.
3. That, with regard to the statements made in paragraphs 1, 2 and 3 of the Written Statement, the Deponent has no comments to offer.

4. That, while denying the statements made in paragraph – 4 of the Written Statement, the Deponent states that the criteria for determining the analogues posts is that the levels of responsibility and duties of the two posts should be comparable. It is also pertinent to mention in this regard that though the scales of pay of the two posts, which are being compared, may not be identical; they should be such as to be an extension and/or a segment of each other. In this contest Swami's manual of establishment and administration clearly specifies that "as far as the posts in the State Government Public Undertakings are concerned, it is quite likely that even posts with identical designation may not have comparable scales of pay and they may also defer with reference to the extent and stage of merger of D.A, with pay The selecting authorities may have to be guided more by the nature of duties performed by the candidates in their parent organization vis-à-vis those in the posts under selection"
- As such, it is evident that the stand taken by the authorities to the effect that the Applicant's post of Principal in the parent department is not equal with that of the post of Principal of N.V.S. is incorrect and cannot stand in the eyes of law.

A copy of the relevant portion of Swami's Manual in this regard is annexed herewith and marked as **ANNEXURE – R.**

5. That, with regard to the statements made in paragraph 5 of the Written Statement, the Applicant has no comments to offer.
6. That, the Applicant denies the contentions raised by the Respondents in paragraph-6 of the Written Statement and further begs to state that the seniority list in the grade of Principal as on 31.12.1991 was circulated on 20.10.1992. The Applicant being aggrieved with the said seniority list, submitted various representations to the Respondent authorities for clarifying the Rules with regard to absorption in the Samiti and fixation of seniority

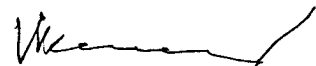
The Applicant joined the N.V.S. with effect from 19.07.1988 as deputationist and the parent organization promoted him to the post of Principal from the post of PGT with effect from 21.10.1988. So, according to the rules as stated in paragraph-6 of the Written Statement the Applicant's seniority ought to have been fixed as per the later date, i.e. 21.10.1988. However, the Respondent authorities, in a most malafide

manner, have placed the Respondent Nos. 4, 5, 6, 7, 8, 9 and 10 above the Applicant in the seniority list which was published on 20.10.1992 (Annexure-F). Both the date of absorption of these Respondents in the Samiti was subsequent to the absorption of the Applicant in the Samiti. Hence, the averments made in paragraph 6 of the Written Statement are contrary to the Rules which are being followed in the Samiti and hence, the same cannot hold sway. Accordingly, the Respondents are liable to be directed to re-fix his seniority over and above his juniors, particularly with respect to Respondent Nos. 4 to 10.

7. That, with regard to the statements made in paragraph-7 of the Written Statement, the Deponent/Applicant, denies the same. In spite of various representations dated 30.10.1999, 04.10.2000 the Respondent authorities did not come forth with any positive response. The Respondents have not been able to satisfactorily answered the queries of the Applicant with regard to the "deemed absorption from 01.05.1989", which was done in the case of almost 18 (eighteen) Principals. The Deponent categorically reiterates the statement made in paragraph-4.11 to 4.14 of the Original Application and further reiterates the statement made in paragraph-6 herein above.
8. That, while denying the statements made on paragraph 8 of the Written Statement, the Deponent states that granting him promotion to the post of Assistant Commissioner by the Order dated 22.07.2005 cannot be the solution to his grievance with regard to his seniority position. The Authorities are deliberately misleading this Hon'ble Tribunal by stating that "due thought was given to the representations of the Applicant along with others and accordingly the same was settled". Further, the Respondent authorities have conveniently disregarded to answer the fact that have been raised by the Applicant with regard to Leave Salary compensation and Pension Contribution (LSCPC) of the Respondent Nos. 4 and 5 which was being paid by the borrowing department to their respective parent department till the year 1991-92. This clearly reveals that their substantive post was being maintained in their respective parent department.

9. That, with regard to the statements made in paragraph 9 of the Written Statement, the Applicant categorically denies the same and further states that the averments, contentions made in the Original Application are legally tenable. The Application is accordingly liable to be allowed with specific directions to the Respondent authorities, as prayed for in the Original Application.
10. That, the statements made in this paragraph and in paragraphs 1, 2, 3, 5, 6, 7 (partly), 8 (partly) are true to my knowledge and those made in paragraphs 4, 7 (partly), 8 (partly) being the matters of record are true to my information derived therefrom which I believe to be true and the rests are my humble submission before this Hon'ble Tribunal.

And I sign this Rejoinder on this the 13th day of March, 2007



DEPONENT

3. The Government have now decided to negate the effects of the DoP&T, O.M., dated the 30th January, 1997 by amending Article 16 (4-A) of the Constitution right from the date of its inclusion in the Constitution, i.e., 17th June, 1995, with a view to allow the Government servants belonging to SCs/STs to retain the seniority in the case of promotion by virtue of rule of reservation. In other words, the candidates belonging to general/OBC category promoted later will be placed junior to the SC/ST Government servants promoted earlier even though by virtue of the rule of reservation.

4. Therefore, in pursuance of the aforementioned Constitution (Eighty-Fifth) Amendment Act, 2001, it has been decided as follows:

- (i) (a) SC/ST Government servants shall, on their promotion by virtue of rule of reservation/roster, be entitled to consequential seniority also; and
(b) the above decision shall be effective from 17th June, 1995.
- (ii) The instructions contained in DoP&T, O.M. No. 20011/196-Estt. (D), dated 30-1-1997 as well as the clarifications contained in DoP&T, O.M. No. 20011/2/97-Estt. (D), dated 21-3-1997 shall stand withdrawn with effect from 30-1-1997 itself.
- (iii) Seniority of Government servants determined in the light of O.M., dated 30-1-1997 shall be revised as if that OM was never issued.
- (iv) (a) On the basis of the revised seniority, consequential benefits like promotion, pay, pension, etc., should be allowed to the concerned SC/ST Government servants (but without arrears by applying principle of 'no work no pay').
(b) For this purpose, senior SC/ST Government servants may be granted promotion with effect from the date of promotion of their immediate junior general/OBC Government servants.
(c) Such promotion of SC/ST Government servant may be ordered with the approval of Appointing Authority of the post to which the Government servant is to be promoted at each level after following normal procedure of DPC (including consultation with UPSC).
(v) Except seniority, other consequential benefits like promotion, pay, etc., (including retiral benefits in respect of those who have already retired) allowed to general/OBC Government servant by virtue of implementation of O.M., dated 30-1-1997 and/or in pursuance of the directions of CAT/Court should be protected as personal to them.

5. All Ministries/Departments are requested to bring the above decisions to the notice of all concerned for guidance and compliance. Necessary action to implement the decisions contained in Para. 4 (iii) above may be completed within three months from the date of issue of these instructions and necessary action to implement the decision at Para. (iv) above may be completed within 6 months from the date of issue of these instructions.

[G.I., Dept. of Per. & Trg. O.M. No. 20011/1/2001-Estt. (D), dated the 21st January, 2002,]

Copy of B.G. I., M.H.A., Dept. of Per. & Admn. Reforms, O.M. No. 14017/2775-Estt. (D) (Pt.), dated the 7th March, 1984:—

13. Criteria for determining analogous posts.—Whenever the Recruitment Rules for a post prescribe 'transfer on deputation/transfer' as a method of filling up the post, it generally contains an entry in Column 12 of the standard form of schedule stating *inter alia* that the transfer on deputation/transfer shall be made from the officers holding analogous posts under the Central/State Governments. This Department has been receiving references from various Ministries/Departments asking for the definition of the words 'analogous posts'. It has, therefore, been considered appropriate to lay down the following criteria for determining whether the posts in question could be treated as analogous to each other or not in so far as posts under the Central Government are concerned:—

- (i) Though the scales of pay of the two posts which are being compared may not be identical, they should be such as to be an extension of or a segment of each other, e.g., for a post carrying the pay scale of Rs. 1,200-1,600, persons holding posts in the pay scale of Rs. 1,100-1,600 will be eligible and for a post in the scale of Rs. 1,500-2,000, persons working in posts carrying pay scales of Rs. 1,500-1,800 and Rs. 1,800-2,000.
- (ii) Both the posts should be falling in the same Group of posts as defined in the Department of Personnel and Administrative Reforms Notification No. 2172/74-Estt. (D), dated the 11th November, 1975.
- (iii) The levels of the responsibility and the duties of the two posts should also be comparable.
- (iv) (a) Where specific qualifications for transfer on deputation/ transfer have not been prescribed, the qualifications and experience of the officers to be selected should be comparable to those prescribed for direct recruits to the post where direct recruitment has also been prescribed as one of the methods of appointment in the Recruitment Rules.
(b) Where promotion is the method of filling up such posts, only those persons from other Departments may be brought on transfer on deputation whose qualifications and experience are comparable to those prescribed for direct recruitment for the feeder grade/post from which the promotion has been made.

2. As far as the posts under the State Governments Public Undertakings, etc., are concerned, it is quite likely that even posts with identical designations may not have comparable scales of pay and they may also differ with reference to the extent and stage of merger of D.A. with pay. The levels in the hierarchy and the nature of duties, may not also be comparable. These posts may not also be classified into 4 groups as has been done under the Central Government. Taking these factors into consideration, the selecting authorities

Attested
D.K. Das.
advocate

may have to be guided more by the nature of duties performed by the candidates in their parent organization *vis-a-vis* those in the posts under selection, and qualifications and experience required for the post under the Central Government for making selection for appointments by transfer/deputation (including short-term contract) from outside the Central Government service. Since details of Recruitment Rules for the posts under State Government/ Public Undertakings, etc., may not be available, bio-data sheets, signed by the officers themselves and certified/countersigned by their employer indicating their qualifications, experience, assignments held in the past, contributions made by them in the field of research, publications to their credit and any other information which the officers might consider relevant for assessing their suitability for the post in question may be obtained in the pro forma (enclosed) prescribed *vide* the Department of Personnel and A.R.'s O.M. No. 39011/8/81-Estt. (B), dated the 18th July, 1981.

3. The Ministries/Departments are requested to keep the above guidelines in mind in examining the applications from officers holding analogous posts for making selection by the process of transfer on deputation transfer (including short-term contract).

PRO FORMA

1. Name
2. Date of birth
3. Date of retirement under Central/State Government Rules
4. Educational qualifications
5. Whether Educational qualifications required for the post are satisfied. If any qualification has been treated as equivalent to the one prescribed in the rules, state the authority for the same

Qualifications Required	Qualifications possessed by the Officer
Essential: (1)	
(2)	
(3)	
Desired: (1)	
(2)	

6. Present post held, date from which held and the scale of pay and pay therein. ...

7. Experience in the subject field of selection.
8. Details of Service
 - (1) Name of post & Employer
 - (2) From to
 - (3) Scale of pay
 - (4) Nature of appointment, i.e., whether *ad hoc* or regular
 - (5) Nature of duties performed
9. Whether belongs to SC/ST?
10. Remarks

Countersigned.
(Employer)

Signature of the Candidate